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**FINALLY HEARD & CLOSED FOR
JUDGEMENT ON 30/JAN/2024**

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

APPLICATION NO. 143/2017 (WZ)

Kushabapu Raghunath Pawar Applicant

VERSUS

Padmashree Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Respondents

**SUBMISSION BY THE RESPONDENT NO.1
M/S PADMASHREE DR. VITHTHALRAO
VIKHE PATIL SAHAKARI SAKHAR
KARKHANA OF THE QUERY RAISED
DURING THE HEARING ON THE LAST DAY
ABOUT THE PAST CONSENT HISTORY**

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1	Past history of Consent available with Respondent No.1	1 - 123

Date: **31-01-2024**

Place: Thane

Filed by:



A-202 Chandravijay, Phule Road, Opp. Bansuri Hotel,
Mulund East, Mumbai - 400081, Maharashtra, India.
7400116222 mahabal60@gmail.com

Raghunath Mahabal रघुनाथ भालचंद्र महाबळ
BE (Mechanical), ME (Industrial Management) VJTI Mumbai
Chartered Engineer, FIE, Arbitrator-IIE, LLM ADVOCATE

MOST RESPECTFULLY SUBMITTED

1. Respondent No.1 states that the hearing was completed on 30th January 2024 and the matter has been reserved for judgement.
2. **At the end of the hearing, Hon'ble Tribunal enquired to MPCB about the past history of the consents granted by the MPCB who were Respondent No.2 in this matter.** MPCB has already submitted some records available with them by way of Affidavit.
3. Respondent No.1 is submitting the consent data available with the respondent about the past consents issued by the 'Maharashtra Pollution Control Board'.
4. Respondent states that as per the general practice, once the next renewed consent is received the earlier documents prior to three years, are not maintained by the industry. The Water / Air Act also doesn't prescribe the period for which the old record has to be kept.
5. Respondent No.1 hereby submits the copies of the consents available with them. The sugar industry generally operates only from October to March (crushing season). Thereafter is it closed. The distillery also operates for about 270

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days/year. As such each year the consent is obtained from the MPCB before starting of the crushing season and operation of the industry. The consent is granted and issued only after compliance of the past and for the current season is checked in advance. Any arrears of fees etc. are also recovered by the MPCB before issuing the consent. As such the earlier consents are generally not required for any records OR proceedings.

6. In the Original Application, the consents of the past period were not the issues pleaded. There were no pleadings in the OA or even in the expended scope by the order of NGT PB Delhi. It is not the pleading of anyone that the pollution OR damage to environment was done because there was no consent. As such this issue was not responded in the replies submitted. However, since Hon'ble Tribunal raised this query in the last hearing to MPCB, we are submitting the documents that could be traced with us.

This is being filed with a view to assist the Hon'ble Tribunal by providing the data available.



Date : **31/01/2024**
Place : **Pune**

Advocate for Respondent
Respondent No.1

Past Data available of Consents for the industry

Sr.	Year	Capacity	Application for Renewal of Consent	Date of Consent	Validity Date
1	2002	Rectified Spirit 60 KLPD	The validity to the authorisation granted under HW (M&H) Rule 1989 & Amendment Rule 2000 however will be valid for a period of 5 years from January 2000 after which the industry shall submit a fresh application for authorisation if required	15-05-2002	31-12-2005
2	2003	Rectified Spirit 60 KLPD	The validity to the authorisation granted under HW (M&H) Rule 1989 & Amendment rule 2000 however will be valid for a period of 5 years from January 2000 after which the industry shall submit a fresh application for authorisation if required	15-05-2002	31-12-2005
3	2004	Rectified Spirit 60 KLPD	The validity to the authorisation granted under HW (M&H) Rule 1989 & Amendment rule 2000 however will be valid for a period of 5 years from January 2000 after which the industry shall submit a fresh application for authorisation if required	15-05-2002	31-12-2005
4	2005	Rectified Spirit 60 KLPD	The validity to the authorisation granted under HW (M&H) Rule 1989 & Amendment rule 2000 however will be valid for a period of 5 year from January 2000 after which the industry shall submit a fresh application for authorisation if required	15-05-2002	31-12-2005
5	2006	Rectified Spirit 60 KLPD	Consent No.BO/WPAE/EIC NO NK-0643-06/CCHWA-785 dated 12/09/2006	12-09-2006	31-12-2006
6	2007	Rectified Spirit 60 KLPD	Consent Renewal Fees Paid Vide Voucher No. 384 dated 18.09.2007 as per records available with Karkhana	--	--
7	2008	Rectified Spirit 92 KLPD	CTO Consent No. BO/PCI-111/EIC-NK-1203-08/CC-121 dated 06/05/2008	06-05-2008	31-12-2008
8	2009	Rectified Spirit 92 KLPD	Consent Renewal Fees Paid Vide Voucher No.769 dated 31.12.2008 as per records available with Karkhana	--	--

Sr.	Year	Capacity	Application for Renewal of Consent	Date of Consent	Validity Date
9	2010	Rectified Spirit 92 KLPD	MPCB/PCI-III/EIC-NK-1879-09-CC 172 Dt 27.07.2010	20-07-2010	31-12-2010
10	2011	Rectified Spirit 92 KLPD	Karkhana application for consent Vide Application No. 86046/ Dt. 21.12.2011 & consent fees paid vide DD No. 157416 dated 2/12/2011.	21-12-2011	--
11	2012	Rectified Spirit 92 KLPD	Karkhana application for consent Vide Application No. 99123/ Dt. 17.12.2012 & consent fees paid Vide Voucher No. 1427 dated 04/05/2012.	04-05-2012	--
12	2013	Rectified Spirit 92 KLPD	According to Letter from MPCB L.No. MPCB/RONK 118/2013 Dt 17.01.2013 consent fees paid Vide DD No.703872 dated 4.02.2013	17-01-2013	--
13	2014	Rectified Spirit 92 KLPD	Consent granted in CAC Meeting dated 31.05.2014.	31-05-2014	
14	2015	Rectified Spirit 92 KLPD	Application for consent for Distillery by Karkhana No.CR 1508000428 dated 21.08.2015	21-08-2015	31-08-2016
15	2016	Rectified Spirit 92 KLPD	UAN No 0000012633/R/CAC Dt.31.08.2016 for 2 Years 2016-2017	01-09-2016	31-08-2017
16	2017	Rectified Spirit 92 KLPD	UAN No 0000012633/R/CAC Dt.31.08.2016 for 2 Years 2016-2017	01-09-2016	31-08-2017
17	2018	Rectified Spirit 92 KLPD	UAN No 0000032599/R/CAC-1809000203 Dt 05.09.2018	01-08-2017	31-08-2019
18	2019	Rectified Spirit 92 KLPD	UAN No 0000032599/R/CAC-1809000203 Dt 05.09.2018	01-08-2017	31-08-2019
19	2020	Rectified Spirit 92 KLPD	UAN No MPCB Consent 0000076545/CR-2001002024 dated 30.1.20	09-07-2019	31-08-2022
20	2021	Rectified Spirit 92 KLPD	UAN No MPCB Consent 0000076545/CR-2001002024 dated 30.1.20	09-07-2019	31-08-2022
21	2022	Rectified Spirit 92 KLPD	UAN No MPCB Consent 0000076545/CR-2001002024 dated 30.1.20	09-07-2019	31-08-2022
22	2023	Rectified Spirit 60 KLPD	UAN No MPCB Consent 0000141678/CR/2208001529 Dt 30.08.2022	30-08-2022	31-08-2023
23	2024	Rectified Spirit 60 KLPD	MPCB/ Consent - 0000178219/CR/2401000553 Dt 04.01.2024	04-01-2024	31-08-2024

MAHARASHTRA POLLUTION CONTROL BOARD



402 0781
402 3518

KALPATARU POINT, 3rd & 4th floor,
Sion Matunga Scheme Road No. 8,
Opp. Sion Circle, Sion - East,
MUMBAI: 400 022.

RED / LSI

Consent No. BO/RONK/A'NAGAR-42 /R/CC-173

Dated: 15/05/2002

Consent to Establish / Operate under Section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation / Renewal of Authorisation under Rule 5 of The Hazardous Wastes (Management & Handling) Rules, 1989 & Amendment Rules, 2000. [To be referred as Water Act, Air Act and HW(M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Padmashri Dr. Vithalrao Vikhe Patil
Sahakari Sakhar Karkhana Ltd.,
[Distillery Division],
PO: Pravaranagar, Tq: Shrirampur,
Dist. Ahmednagar

located in the area declared under the provisions of the Water Act, Air Act and Authorisation under the provisions of HW(M&H) Rules subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period upto - 31-12-2002, without prejudice to prosecution filed in the Court of Law.

(1) The validity to the authorisation granted under HW(M&H) Rules, 1989 and Amendment Rules, 2000, however, will be valid for a period of 5 years from January 2000, after which the industry shall submit a fresh application for authorisation, if required.

2. The Consent is valid for the manufacture of -

<u>Sr.No.</u>	<u>Product</u>	<u>Maximum Quantity</u>
1.	Rectified Spirit	1,800 KL/Month.
2.	Fusel Oil	600 Litres/Month.
3.	Country Liquor	630 KL/Month.
4.	I M F L	90 KL/Month.

3. CONDITIONS UNDER WATER ACT :

(i) The daily quantity of trade effluent from the factory shall not exceed 72.0 M3.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 25.0 M3.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consists of Bio-gas plant or bio-well as primary treatment followed by well designed aerobic composting. The arrangement shall be leak-proof and effluent or leakages/seapages shall find way into environment, thereby causing pollution of surface or ground water.

Conditions for Aerobic Composting are as below :

1) Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural / biological waste as required for effective composting system.

2) Composting material should meet the following specifications :

Moisture	..	30 to 35%
Carbon / Nitrogen Ratio	..	Below 17
Nitrogen	..	1.5 to 2%
Phosphorus	..	1.5 to 2%
Potassium	..	3 to 4%

3) The compost leachet (1 gram of compost mixed with 100 ml. of distilled water and filtered) / filtrate shall conform to the following limit :

pH	..	7.5 to 8.0
B.O.D.	Not to exceed	30 mg/l.

4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances/monsoon. In case of prolonged disturbance in effluent treatment and disposal system the contributing units shall be shut down and shall not be restarted without rectifying the system.

5) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect, leachates/runoff and same shall be recycled into the storage pond for application on compost depots. Arrangements for overturning of compost material in pits/windrops and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

6) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared if the composted manure before onset of monsoon. The composted manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

7) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.

(iv) **Sewage Effluent Treatment :** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards :

Suspended Solids	Not to exceed 100 mg/l.
BOD 3 days 27°C	Not to exceed 100 mg/l.

(v) **Sewage Effluent Disposal :** The treated sewage effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for irrigation only.

(vi) **Non-hazardous Solid Waste :**

<u>Type of waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
1) Yeast Sludge	200 MT/Y.	-	By Composing.
2) Digester Sludge	350 MT/Y.	-	Use as manure.

(vii) **Other conditions :**

1) The industry should monitor effluent quality regularly.

(viii) **Molasses Conditions :**

1) The molasses shall be properly collected and stored in steel tanks which shall be absolutely leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

2) The capacity of tanks for storage of molasses shall be such that at no time the molasses shall be required to be stored in kutch pits. Adequate space storage capacity shall be available to take care of bumper production of sugar, non-lifting of molasses etc.

3) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

4) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorised officer of the Board, intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional Officer and Regional Officer of the Board under whose jurisdiction the factory is situated.

- 5) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near the tank.
- 6) The above conditions shall be in addition to and not in derogation of the provisions contained in the Bombay Molasses Rules, 1955 and Maharashtra Molasses Storage and Supply Regulation, 1965.

4. The applicant shall comply with the provisions of The Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules thereunder :

The industry falls in the 7th & 15th category of the Cess Act and the Rules made thereunder.

The daily water consumption for the following categories is as under :

i) Domestic		25.0 CMD
ii) Industrial Processing)	CMD
iii) Industrial Cooling)	830.0 CMD
iv) Agriculture/Gardening)	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment :

- 1) Well designed dust collector of sufficient capacity should be provided to - a) Boiler; b) Any other sources of SPM.
- 2) Scrubber of sufficient capacity should be provided to scrub CO₂ gas emissions.

Standards for Emissions of Air Pollutants :

- i) SPM Not to exceed 150 mg/Nm³.
- ii) SO₂ Not to exceed 270 kg/day.

- (ii) The applicant shall observe the following fuel pattern :-

<u>Sr. No.</u>	<u>Type of fuel</u>	<u>Quantity</u>
11	Furnace Oil	3,000 Litres/Day.
21	Biogas	30,000 Nm ³ /Day.

- (iii) The applicant shall erect the chimney(s) of the following specifications :

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
11	Boiler	30.0

- (iv) The applicant shall provide ports in the chimney/(s) and facilitates such as ladder, platform, etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimney/(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- (v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) Other conditions :
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality regularly.

6. CONDITIONS UNDER HW(M&H) RULES, 1989 & AMENDMENT RULES, 2000 :

- (i) The applicant shall handle hazardous wastes as specified below :

Sr. No.	Item No. of Process generating HW as per Schedule-I	Waste substance contain as per classes of Schedule-II	Type of waste	Quantity	Disposal

The industry should not generate any hazardous waste.

- (ii) Treatment : --

- (iii) The authorisation is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

- (iv) The industry should comply with the Hazardous Wastes (Management & Handling) Amendment Rules, 2000.

7. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

: b :

8. The applicant shall comply with the conditions as stipulated under Annexure-I & II enclosed.

This is issued pursuant to the decision of the Consent Appraisal Committee of the Board in its meeting held on 3rd January, 2002.



For and on behalf of the
Maharashtra Pollution Control Board

(Signature)
(Dr. Munshi Lal Gautam)
Member Secretary

To:
The Applicant,
M/s. Padmashri Dr. V.V. Patil SSK Ltd.;
[Distillery Division]
Dist. Ahmednagar.

Copy to :

1. Regional Officer, MPCB, Nashik.
2. Sub-Regional Officer, MPCB, Ahmednagar.
3. Chief Accounts Officer, MPCB, Mumbai.

Received Consent fee of -

	<u>D.D.No.</u>	<u>Date</u>	<u>Drawn on</u>
Rs. 40,000/-	657124	04-12-2000	State Bank of India
Rs. 40,000/-	524198	28-11-2001	

4. Cess Branch, MPCB.

5. Master File.

MAHARASHTRA POLLUTION CONTROL BOARD

Ph : 4018437 / 4014781 / 4020721
 4027124 / 4095273 / 4044455
 Fax : 4022018 / 4024049
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 http://mpcb.maharashtra.gov.in



KALPATARU POINT, 3rd & 4th Floor,
 Sion Matunga Scheme Road (No. 8),
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (East),
 MUMBAI : 400 622

RED/LSI

Consent No. BO/WPAE/EIC NO NK-0643-06/ CCHWA -- 785 Date: 12/09/2006

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling) Rules, 1989 and Amendment Rules, 2000.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively]

Consent is hereby granted to

M/s. Padmashri Dr. V.V. Patil SSK Ltd.,
 (Distillery Division)
 A/P. Pravaranagar, Tal : Rahata,
 Dist: Ahmednagar.

located in the area declared under the provisions of the Water Act, Air act and authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period upto 31/12/2006.

2. The consent is valid for the manufacture of -

Sr. no.	Product	Maximum Quantity
1.	Rectified Spirit	1800 KL/M
2.	Country Liquor	630 KL/M
3.	I.M.F.L.	90 KL/M
4.	Absolute Alcohol	600 KL/M
5.	Fusel Oil	600 KL/M



3. **CONDITIONS UNDER WATER ACT:**

i) The daily quantity of trade effluent from the factory shall not exceed 720 M³.

ii) The daily quantity of sewage effluent from the factory shall not exceed 18 M³.

iii) **Trade Effluent Treatment & Disposal:**

The applicant shall provide comprehensive treatment system consisting of Bio-gas or Bio-well plant followed by well designed Aerobic Composting. The arrangement shall be leak proof and no effluent or leakages/seepages shall find its way into environment, thereby causing pollution of surface or ground water.

...2...

MD/Bio gas II
 2833

Conditions for Aerobic composting and treatment and disposal of spent wash are as below:-

- 1) Applicant shall ensure availability of adequate filler material such as press mud, bagasse, agricultural/biological waste as required for effective composting system. **In the alternative, the applicant shall provide treatment system like Reverse Osmosis for reduction in volume of effluent.**

- 2) Composting material should meet the following specifications:

Moisture	...	30 to 50 %
Carbon	...	Below 17
Nitrogen	...	1.5 to 2 %
Phosphorus	...	1.5 to 2 %
Potassium	...	3.0 to 4%

- 3) The compost leachet (1 gram of compost mixed with 100 ml. of water distilled water and filtered) / filtrate shall confirm to the following limit:

pH	Not to exceed	7.5 to 8.0
B.O.D.	Not to exceed	30 mg/l

- 4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances/monsoon. In case of prolonged disturbance in effluent treatment and disposal system, the contributing units shall be shut down and shall not be restarted without rectifying the system.
- 5) The industry shall take permission from the Board to utilize the spent wash for ferti-irrigation after preparing a agronomic plan as per CPCB protocol, in consultation of agricultural university.
- 6) The industry shall not store Spent Wash in unlined pits / solar evaporation ponds and shall discard all the solar evaporation pits and solar evaporation lagoons immediately.
- 7) Industry shall provide lined storage tanks of 30 days holding capacity, so as to avoid ground water contamination.
- 8) The industry shall provide gas flow meter, on line pH meter, temperature meter to biogas digester immediately and should operate and maintain it properly.
- 9) The industry shall carry out ground water impact study in the surrounding area and prepare a comprehensive plan for restoration of ground water quality in affected area such as storing fresh water in the existing percolation tank, rain water harvesting and recharge,
- 10) The industry shall supply free drinking water to the people in the affected area till water quality is remediated. The Industry shall pay popula contribution for the water supply schemes of the affected villages and follow up with Maharashtra Jeevan Pradhikaran for expeditious completion of these schemes.
- 11) The industry shall lift the effluent from pumping station no. 2 and store in lined lagoons.
- 12) The industry shall store yeast sludge & dead bio-mass in lined lagoons & should stop storing the in unlined lagoons immediately.

...3...

- 13) As per the CREP guidelines industry should achieve Zero discharge.
- 14) The industry should make available sufficient filler material for compost purpose apart from its own source of press mud.
- 15) The composting site / pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect, leachates / runoff and same shall be recycled into the storage pond for application on compost depots. Arrangements for over tuning of compost material in pits / windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- 16) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared if the composted manure before onset of monsoon. The composted manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain / runoff.
- 17) The composting is required to be carried out in scientific manner. The composting yard should be made impervious, leachate collection system, fencing should be made to the area and test well provided for the compost area.
- 18) Characteristics of the soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.
- 19) The industry should provide proper burning facilities having sufficient height for proper dispersion of emissions from the biogas.
- 20) The industry should revamp or replace the bio-digester as it is very old.
- 21) The present production of Rectified Spirit should be allowed commensurate with the capacity available for effluent treatment and storage.

v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1) Suspended solids	Not to exceed	100 mg/l
2) BOD 3 days 27 ⁰ C	Not to exceed	30 mg/l

vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be disposed on land for gardening only.

vii) **Non – Hazardous Solid Wastes:**

Type of waste	Quantity	Treatment & Disposal
Yeast Sludge	200 T/Y	Composting & use as manure
Digester Sludge	350 T/Y	manure

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred Cess Act) and Rules thereunder:

The daily water consumption for the following categories is as under.

i) Domestic	---	20.0 CMD
ii) Industrial Processing	---	505.0 CMD
iii) Industrial Cooling	---	300.0 CMD
iv) Agriculture/gardening	---	CMD

...4...

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Control Equipments:

Dust collector of sufficient capacity provided to boiler shall be operated and maintained properly.

Standards for Emissions of Air Pollutants:

i) SPM/TPM	Not to Exceed	150 mg/Nm ³
ii) SO ₂	Not to Exceed	135 Kg/Day

- ii) The applicant shall observe the following fuel pattern:

Sr. no.	Type of Fuel	Quantity
1]	Bio Gas	30,000 Nm ³ /day
2]	Furnace oil	3,000 Ltrs/Day

- iii) The applicant shall erect the chimney(s) of the following specification:

Sr.no	Chimney attached to	Height in mtrs.
1]	Boiler	32

- iv) The applicant shall provide ports in the chimney(S) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to / and for use of the Board's staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

- v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as maintain ambient air quality standard in respect of noise to less than 75dB(A) during day time and 70dB(A) during night time. Day time is reckoned in between 6a.m. and 10p.m. and night time is reckoned between 10p.m. and 6 a.m.

- vi) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3)

6. CONDITIONS UNDER HW(M&H) RULES, & AMENDMENT RULES, 2000:

The industry shall not generate any Hazardous waste.



...5...

7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to the Board, concerned Police Station, Office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
9. This issues by reviewing the refusal order issued under No. BO/WPAE/TB/Refusal/B-1328 dated 28-7-2006, in view of the presentation about the proposed improvement in the pollution control system in a time bound manner on or before March 2007, in presence of Hon. Minister, Environment, Govt. of Maharashtra on 12-9-2006, as mentioned below,
 - a) Improvement in Bio gas plant.
 - b) Improvement Compost yard as per CPCB norm.
 - c) Redoing Impervious storage.
 - d) Scraping of all solar pits
 - e) Installing and commissioning Reverse osmosis plant.
10. The industry should pay arrears of consent fees of Rs.90,000/- within 15 days from the date of issue of this consent order at SRO MPCB Ahmednagar.
11. **This consent is issued by reviving of earlier refusal order of this Board vide no BO/WPAE/TB/Refusal/TB/b-1328 dated 28.07.2006 , and subject to post facto approval of the CAC of the Board.**

For and on behalf of the
Maharashtra Pollution Control Board



D.B. Boralkar
(D.B. Boralkar)
Member Secretary

To,
M/s Pad. Dr. V.V. Patil SSK Ltd
(Distillery Divin),
A/P, Pravaranagar, Tal. Rahata, Dist, Ahmadnagar.

Copy to:- 1) Regional Officer, MPCB, Nashik. 2) Sub-Regional Officer, MPCB Ahmednagar 3) Chief Accounts Officer, MPCB, Mumbai. Received Consent fee of -

	D.D.No.	Date	Drawn on
1] Rs. 60,000/-	345459	20/02/2006	SBI.
2] Rs. 40,000/-	661067	12/02/2006.	SBI
3] Rs. 50,000/-	679712	24.03.2005	SBI
4] Rs. 10,000/-	681659	13.05.2005	SBI

4) Cess Branch, MPCB. 5) Master File.

Annexure- III

CREP condition for Distillery

Distillery Industries shall comply with the following CREP conditions:

1] Existing Molasses- Based Distilleries

Noncompliant distilleries will furnish bank guarantee and Action plan to concerned State Boards to ensure compliance with any or combination of the following measures:

- I] Compost making with press mud/ agricultural residue/ Municipal waste.
- II] Concentration and drying/ Incineration.
- III] Treatment of spent wash through bio- methanation followed by two stage secondary treatment and dilution of the treated effluent with process water for irrigation as per norms prescribed by CPCB/ MoEF.
- IV] Treatment of spent wash through bio- methanation followed by secondary treatment (BOD<2500 mg/l) for controlled discharge into sea through a proper submerged marine outfall at a point permitted by SPCB/ CPCB in consultation with National Institute of Oceanography (NIO), so that Dissolved Oxygen in the mixing zone does not deplete.
- V] For taking decision on feasibility of one time controlled land application of treated effluent, a study will be undertaken within three months.

Road map for utilization of spent wash by the distilleries to achieve zero discharge in inland surface water courses will be as below:

- | | |
|-----------------------------------|--------------------|
| 50% utilization of spent wash -- | By March, 2004. |
| 75% utilization of spent wash -- | By March, 2005. |
| 100% utilization of spent wash -- | By December, 2005. |

Till 100% utilization of spent wash is achieved, controlled and restricted discharge of treated effluent from lined lagoons during rainy season will be allowed by SPCB/CPCB in such a way that the perceptible colouring of river water bodies does not occur.

2. New Distilleries & Expansion of Existing Distilleries (Molasses Based)

Proposal for: Standalone new distilleries and expansion of existing distilleries without achieving zero discharge in surface water/ ground water will not be considered by MoEF/ SPCB.

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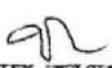
पंचायत प्रा. डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर

(डिस्टीलरी विभाग)

व्हौचर नं.	82
दिनांक	29/11/2009

जमा खाते	रक्कम	खर्च खाते	रक्कम
1	पुस्तकी विक्री रु 5000	अ. अ. कृषि वि. क.	2900000-
2	3505493-	जानरल व्हौचर	985000-
3		कॅ. ड्रॉ. म. कर रकम	349131-
4		सुपरव्हिजिंग मॉडेल	93250-
5		ल. भा. म. र. रकम	100000-
		बि. ड. म. र. रकम	394-
		पुस्तक खरेदी	800000-
		पापिर वगैरे खरेदी	400000-
			एकूण 3505493

आजकालीन मजगती डिस्टिलरी मजगती	35	05	493	-
अधारी रुपये	35	05	493	-

 तयार करणार
 अकॉंटंट
 मॅनेजिंग डायरेक्टर सही

पदाश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर
(डिस्ट्रीलरी विभाग)

व्हौचर नं. 308
दिनांक १०/१२/२०१६

जमा खाते	रक्कम
१ पुरवठा खाते	
२ २३३४४/३०	
३	
४	
५	

जनरल
व्हौचर

रु.

खर्च खाते	रक्कम
इंजिनियरिंग रकम	६०९६
व्यवस्थापक रकम	५०६३
पुरवठा रकम	९३६३३०
मॅनेजिंग व्हौचर	२९१८

	रुपये	पैसे
म-बाबत खर्च २०११ची रकम प्रवरा कारखाने इ. मध्ये	६०९६	
व्यवस्थापक रकम २०११ मध्ये उभारिलेली	५०६३	
२०१६ची प्रवरा रकम	९२२५१	३०
मॅनेजिंग व्हौचर		
अक्षरी रुपये	२३३४४	३०

तयार करणारा अकॉउंट मॅनेजिंग डायरेक्टर सही

अक्षरी रुपये
तयार

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4036

E-mail : mpcb@vsnl.netWebsite : <http://mpcb.mah.nic.in>E-mail : mpcb@vsnl.net

Red/LSI



Kalbajar Point,

2nd, 3rd & 4th floor,

Opp. Cineplex,

Near Shiv Circle, Shiv (E),

Mumbai - 400 022.

Consent No. BO/PCI-III/EIC-NK-1203-08/CC-121

Date: 8/1/2008

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Waste (Management & Handling) Rules 1989 and Amendment Rules, 2003.

[To be referred as Water Act, Air Act and HW(M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Padmashri Dr.V.V. Patil SSK Ltd.,
(Distillery Division),
A/P Pravaranagar, Tal.Rahata,
Dist- Ahmednagar.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate for expansion is granted for a period up to 31/12/2008

2. The Consent is valid for the manufacture of -

Sl.No.	Product	Maximum Quantity
1	Rectified spirit	2760 KL/M (captive use)
2	Country Liquor	630 KL/M
3	I.M.F L.	90 KL/M
4	Absolute Alcohol	600 KL/M
5.	Fusel Oil	600 KL/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 720 M³.
(ii) The quantity of sewage effluent from the factory shall not exceed 18 M³.

(iii) Trade Effluent:

Treatment : The applicant shall provide comprehensive treatment consists of Bio-gas or Bio-well plant followed by well designed aerobic composting. The arrangement shall be leaked proof and no effluent or leakages/seepages shall find its way into environment thereby causing pollution of surface/ground/generated water.

Condition for Aerobic Composting and treatment and disposal of spent wash are as follows:-

(1) Applicant shall ensure availability of adequate filler material such as press mud, baggases, agricultural, biological waste as required for effective composting system. In the alternative, the applicant shall provide treatment system like Reverse Osmosis for reduction in volume of effluent.

Biogas I/16
2/15/08
[Signature]

2) Composted material should meet the following specifications:

Moisture	..	30 to 35%
Carbon / Nitrogen Ratio	..	Below 17
Nitrogen	..	1.5 to 2%
Phosphorus	..	1.5 to 2%
otassim	..	3 to 4%

3) The compost leached (1 gram of compost mixed with 100 ml. Of distilled water and filtered) / filtrate shall conform to the following limit:

PH	..	7.5 to 8.0
B.O.D.	..	Not to exceed 30 mg/l.

4) A pucca leak proof guard pond of sufficient holding capacity should be provided to cope up with the effluent discharge during short term process disturbances or in monsoon. In case of prolonged disturbance in effluent treatment and disposal system the contributing units shall be shut down and shall not be restarted without rectifying the system.

5) The industry shall take permission from the Board to utilize the spent wash for ferti-irrigation after preparing a agronomic plan as per CECB protocol.

6) The industry shall not store Spent Wash in unlined pits/solar evaporation ponds and shall discard all the solar evaporation pits and solar evaporation lagoons immediately.

7) The industry shall provide lined storage tanks of 30 days holding capacity, so as to avoid ground water contamination.

8) The industry shall provide gas flow meter, on line pH meter, temperature meter to biogas digester immediately and should operate and maintain it properly.

9) The industry shall carry out ground water impact study in the surrounding area and prepare a comprehensive plan for restoration of ground water quality in affected area such as storing fresh water in the existing percolatin tank, rain water harvesting and recharge.

10) The industry shall supply free drinking water to the people in the affected area till water quality is remediated. The industry shall pay popular contribution for the water supply schemes of the affected villages and follow up with Maharashtra Jeevan Pradhikaran for expeditious completion of these schemes.

11) The industry shall lift the effluent from pumping statin no.2 and store in lined lagoons.

12) The industry shall store yeast sludge and dead bio-mass in lined lagoons and should stop storing the in unlined lagoons immediately.

13) As per the CREP guidelines industry should achieve Zero discharge.

14) The industry should make available sufficient filter material for compost purpose apart from its own source of press mud.

- 15) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided round the composting site to collect the storage pond for application on compost depots. Arrangements for over turning of compost material in pits/windrops and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- 16) In case of composting in open fields, the applications of spent wash shall stop by end of April so that compost is ready, and the site is cleared if the composted manure before onset of monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- 17) The composting is required to be carried out in scientific manner. The composting yard should be made impervious, leachate collection system, fencing should be made to the area and test well provided for the compost area.
- 18) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment Statement to be submitted every year.
- 19) The industry should provide proper burning facilities having sufficient height for proper dispersion of emissions from the biogas.
- 20) The industry should revamp or replace the bio-digester as it is very old.
- 21) The present production of Rectified Spirit should be allowed commensurate with the capacity available for effluent treatment and storage.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	30	mg/l.

(vi) **Sewage Effluent Disposal :** The treated domestic effluent shall be disposed on land for gardening only.

(vii) **Non-Hazardous Solid Wastes :**

<u>Type of waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
Yeast sludge	200 T/Yr.		Composting & use as manure
Digester sludge	350 T/Y		- do -

(viii) **Other conditions :** 1] The industry shall monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Amendment Rules 2003 thereunder:

The daily water consumption for the following categories is as under:

(i) Domestic	...	20	CMD
(ii) Industrial Processing	...	505	CMD
(iii) Industrial Cooling	...	300	CMD
(iv) Agriculture/Gardening	...	----	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

CONDITIONS UNDER AIR ACT :

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

Control Equipment: Dust collector of sufficient capacity provided to boiler shall be operated and maintained properly.

Standards for Emissions of Air Pollutants:

(i)	SPM	Not to exceed	150	mg/Nm ³
(ii)	SO ₂	Not to exceed	135	kg/day

(ii) The applicant shall observe the following fuel pattern :-

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1.	Bio Gas	30,000 Nm ³ /day
2.	Furnace Oil	3,00 Ltrs./day

(iii) The applicant shall erect the chimney(s) of the following specifications :-

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1	Boiler	32 mtrs.

(iv) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area
- 2) The industry should monitor stack emissions and ambient air quality regularly.

3) CREP condition for Distillery:-

Existing Molasses – Based Distilleries:

Non-complaint distilleries will furnish bank guarantee and action plan to concerned State Boards to ensure compliance with any or combination of the following measures.

i) Compost making with press mud/agricultural residue/Municipal waste.

ii) Concentration and drying/incineration.

iii) Treatment of spent wash through bio-methanation followed by two stage secondary treatment and dilution of the treated effluent with process water for irrigation as per norms prescribed by CPCB/MoEF.

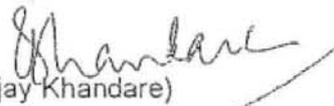
iv) Treatment of spent wash through bio-methanation followed by secondary treatment (BOD<2500 mg/l) for controlled discharge into sea through a proper submerged marine outfall at a point permitted by SPCB/CPCB in consultation with National Institute of Oceanography (NIO), so that Dissolved Oxygen in the mixing zone does not deplete.

v) For taking decision on feasibility of one time controlled land application of treated effluent a study will be undertaken within three months.

Road map for utilization of spent wash by the distilleries to achieve zero discharge in inland surface water courses will be as - 100% utilization of spent wash
Till 100% utilization of spent wash is achieved, controlled and restricted discharge of treated effluent from lined lagoons during rainy season will be allowed by SPCB/CPCB in such a way that the perceptible colouring of river water bodies does not occur.

6. **CONDITIONS UNDER HW (M&H) RULES, 1989 & AMENDMENT RULES, 2003 :**
(i) The applicant shall handle hazardous wastes as specified below:
The industry shall not generate any Hazardous Waste.
7. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
8. The industry shall comply with the Hazardous Waste (Management & Handling) Amendment Rules, 2003.
9. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
10. This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 16th February, 2008.

For and On Behalf of the
Maharashtra Pollution Control Board,


(Sanjay Khandare)
Member Secretary

To,
M/s. Padmashri Dr.V.V. Patil SSK Ltd.,
(Distillery Division),
A/P Pravaranagar, Tal.Rahata,
Dist- Ahmednagar.

Copy to:

- 1) Regional Officer, MPCB, Nashik
- 2) Sub-Regional Officer, MPCB, Ahmednagar.
- 3) Chief Accounts Officer, MPCB, Mumbai

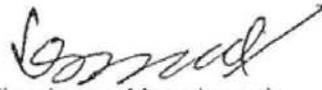
Received Consent fee of -

	D.D. No.	Date	Drawn on
Rs. 50,000/-	788817	13.12.2007	State Bank of India

- 4) Branch, MPCB.
- 5) Master file.

10. The industry shall comply with the Hazardous Waste (Management, Handling & Trans Boundary Movement) Rules, 2008.
11. The applicant shall comply with the conditions as stipulated under Annexure - I & II enclosed.
12. The gross block capital investment of the distillery is Rs.49.91 crore.
13. This is issued with the approval of Consent Committee of the Board in its meeting held on 30/12/ 2009.

For and On Behalf of the
Maharashtra Pollution Control Board,


(Radheshyam Mopalwaar)
Member Secretary

To,
M/s.Dr.V.V.Patil SSK.Ltd.,
(Distillery Division)
Pravaranagar, Tal-Rahata,
Dist.Ahmednagar,



Copy to:

- 1) Regional Officer, MPCB, Nashik
- 2) Sub-Regional Officer, MPCB, Ahmednagar
- 3) Chief Accounts Officer, MPCB, Mumbai

Consent fee of Rs.50,000+25,000+50,000/- received vide D.D.No.801437,801539,147296 dated 30.12.2008,05/01/2009,10/12/2009 drawn on SBI

- 4) Cess Wing/Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068.

Visit us at :

Website : <http://mpcb.mah.nic.in>

E-mail : mpcb@vsnl.net



Kalpataru Point,

2nd, 3rd & 4th floor,

Opp. Cineplanet,

Near Sion Circle, Sion (E),

Mumbai - 400 022.

RED/LSI

Consent No. MPCB/PCI-III/EIC-NK-1879-09/CC- 172

Date: 29/07/2010

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Trans Boundary Movement) Rules 2008.

[To be referred as Water Act, Air Act and H W (M, H & T M) Rules respectively].

P.M./AMM(BP) / वायोगल इन्

CONSENT is hereby granted to

M/s. Dr. V.V. Patil SSK Ltd.,

(Distillery Division)

Pravaranagar, Tal-Rahata,

Dist. Ahmednagar,

located in the area declared under the provisions of the Water Act, Air act and Authorisation under the provisions of H W (M, H & T M) Rules subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to - 31.12.2010.

2. The consent is valid for the manufacture of -

Sr.No.	Product	Maximum Quantity
1.	Rectified Spirit	2760 KL./Month
2.	Country Liquor	630 KL./Month.
3.	Fusel Oil	600 KL./Month
4.	I.M.F.L.	90 KL./Month
5.	Absolute Alcohol	600 KL./Month

(Industry shall restrict the production capacity of Rectified Sprit to 30 KLPD due to inadequacy of copost yards)

(The distillery shall remain closed during rainy season i.e. from 10th June to 10th Sept. every year.)

3. Conditions Under Water Act :

(i) The daily quantity of trade effluent from the factory shall not exceed 720 M3.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 13 M3.

(iii) Trade Effluent :

Treatment: The applicant will provide comprehensive treatment consists of bio-methanisation/reboiler is as primary followed by well designed aerobic composting. The arrangement shall be leaked proof and no effluent or leakages/seepages shall find its way into environment thereby causing pollution of surface/ground/generated water.



Conditions for Aerobic Composting :

i) The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.

ii) Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

iii) Composted material shall meet the following specifications –

Moisture	... 30 to 35%
C/N	... Below 17
Nitrogen	... 1.5 to 2%
Phosphorous	... 1.5 to 2%
Pottasium	... 3 to 4%

iv) The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash alongwith mechanical aeration to ensure thorough composting. Hand/manual spraying of spent wash shall not be permitted.

v) The compost leachete (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.

vi) A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii) The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for over turning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii) In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon, (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix) Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.



x) The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

xi) Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idle period.

xii) The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

(v) **Sewage Treatment :** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed 100	mg/l.
(2)	BOD 3 days 27 Deg. C.	Not to exceed 100	mg/l.

(xv) **Sewage Disposal :** The treated sewage effluent shall be used on land for gardening with factory premises only. In no case at any time effluent shall find its way to any water body directly or indirectly.

(vii) **Non-Hazardous Solid Wastes :**

<u>Type of Waste</u>	<u>Quantity</u>	<u>Treatment</u>	<u>Disposal</u>
Yeast Sludge Digester Sludge	200 MT/Yr		Composting & Used as Manure

(viii) **Other conditions :** The industry should monitor effluent quality regularly.

4. **CONDITIONS FOR MOLASSES STORAGE:-**

i) The molasses shall be properly collected and stored in steel tanks which shall be absolutely leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

ii) The capacity of tanks for storage of molasses shall be such that at no time the molasses shall be required to be stored in kutcha pits. Adequate space storage capacity shall be available to take care of bumper production of sugar, non-lifting of molasses etc.

iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board, intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.



- v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near the tank.
- vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- vii) The industry should monitor effluent quality regularly.

5. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules thereunder :

The daily water consumption for the following categories is as under:

(i) Domestic	...	20 CMD
(ii) Industrial Processing	...	505 CMD
(iii) Industrial Cooling/Boiler	...	300' CMD
(iv) Other	...	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

6. **CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

(a) **Control Equipment:** ESP/Bag filter/Ventury scrubber/Dust collector of sufficient capacity to the bagasse fired boiler.

(b) **Standards for Emissions of Air Pollutants:**

(i) SPM	Not to exceed	150 mg/Nm ³ .
(ii) SO ₂	Not to exceed	135 kg/day

- (ii) The applicant shall observe the following fuel pattern :-

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1.	Bio Gas	30,000 Nm ³ /day.
2.	F.O.	300 Lit/day.

- (iii) The applicant shall erect the chimney(s) of the following specifications :-

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1.	Boiler	32 mtrs.

- (iv) The applicant shall provide ports in the chimney/(s) and facilitates such as ladder, platform etc. For monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.



- (v) The industry shall take adequate measures for control for noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) Other Conditions:
 [1] The industry should not cause any nuisance in surrounding area.
 [2] The industry should monitor stack emissions and ambient air quality regularly.

7. **CREP condition for Distillery:-**

Existing Molasses – Based Distilleries:

Non-complaint distilleries will furnish bank guarantee and action plan to concerned State Boards to ensure compliance with any or combination of the following measures.

- i) Compost making with press mud/agricultural residue/Municipal waste.
 ii) Concentration and drying/incineration.
 iii) Treatment of spent wash through bio-methanation followed by two stage secondary treatment and dilution of the treated effluent with process water for irrigation as per norms prescribed by CPCB/MoEF.

iv) Treatment of spent wash through bio-methanation followed by secondary treatment (BOD < 2500 mg/l) for controlled discharge into sea through a proper submerged marine outfall at a point permitted by SPCB/CPCB in consultation with National Institute of Oceanography (NIO), so that Dissolved Oxygen in the mixing zone does not deplete.

v) For taking decision on feasibility of one time controlled land application of treated effluent a study will be undertaken within three months.

Road map for utilization of spent wash by the distilleries to achieve zero discharge in inland surface water courses will be as - 100% utilization of spent wash.

Till 100% utilization of spent wash is achieved, controlled and restricted discharge of treated effluent from lined lagoons during rainy season will be allowed by SPCB/CPCB in such a way that the perceptible colouring of river water bodies does not occur.

8. **CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008.**

The applicant shall handle hazardous wastes as specified below:

The industry shall not generate any hazardous waste

9. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.



Application for Consent/Authorisation

86046

Date :

From The Managing Director,

Padma Shri Dr. Vitthalrao Vikhe Patil S.S.K. Ltd, Pravaranagar.

(Distillery Division)

Tal. Rahata Dist. Ahmednagar.

To,

The Member Secretary,

Maharashtra Pollution Control Board,

MUMBAI-400-001

Sir,

I/We hereby apply for

- (i) Consent to Establish/Operate/Renewal of consent under sections 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- (ii) Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- (iii) Authorisation/renewal of authorisation under rule 5 of the Hazardous Wastes (Management and Handling) Rules, 1989, as amended in January, 2000, in connection with my/our/existing/proposed/ altered/additional manufacturing/processing activity from the premises as per the details given below.

Part A : General

- | | | |
|---|---|--|
| 1 | Name, designation, office address with telephone/ Fax numbers, e-mail of the Applicant Occupier/ Industry/Institution/Local Body. | The Managing Director,
: Pad Dr. Vitthalrao Vikhe Patil
S.S.K. Ltd Pravaranagar
Tal- Rahata Dist- Ahmednagar.
T elephone (02422) 252301 to 304 |
| 2 | (a) Name and location of the industrial unit/premises for which the application is made.
(Give Revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number) | : Kolhar Bk Tal- Rahata
Dist- Ahmednagar, 196, 197 of
Kolhar Bk, Gat.No. 16 of Lehgaon
Area, 5.88 Hec. |
| | (b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority. | : Commissioned on 6th November 197
Continuous fermentation of
Distillery Started to 15 April
1998. Biogas commissioned from
December 1987.
Grampanchayat Kolhar Bk. |
| | (c) Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority. | |
| 3 | Names, addresses with telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal. | : Shri Ranganath Dhondiba Shitole
Managing Director
Pad Dr. VV patil SSK Ltd,
Paravaranagar Contd.
Tele phone (02422) 252301 to 304
Fax No. 253397 / 253399 |

उप प्रादेशिक कार्यालय
बहाराष्ट्र प्रदूषण नियंत्रण मंडळ
सावित्रीबाई फुल व्यापारी संकुल,
टी व्ही. सेंटर जवळ, सावेडी, अहमदनगर

Recd. with 750007-DD
only.
25/00/10
Skill training
21/12/11

- 4 (a) Are you registered Industrial unit ? : Yes
- (b) If yes, give the number and date of Registration : DG TD Registration No. DGT DHQ
ID-5/190/10369-C-31(i)SE/92
- 5 Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs. 20/- stamp paper, annual report or certificate from a Chartered Accountant. For proposed unit(s), give Estimated figure) : Enclosed.
- 6 If the site is located near sea-shore/river bank/ other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any. : N.A.
- 7 Does the location satisfy the requirements under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details. : N.A.
- 8 If the site is situated in notified industrial estate---- : Yes
- (a) whether effluent collection, treatment and disposal system has been provided by the authority. : Biogas Generation using Industrial effluent by Anaerobic treatment
- (b) Will the applicant utilise the system, if provided. : followed by Aerobic composting,
- (c) If not provided, details of proposed arrangement : with presmud & other said .
N.A.
- 9 (a) Total plot area, : 5.88 Hectors.
- (b) built-up area and : 2.00 Hectors.
- (c) area available for the use of treated sewage/trade effluent for gardening/irrigation. : For composting 10.00 Hectors.
- 10 Month and year of commissioning of the Unit. : November 1970 continuous fermentation type distillery started from April 1998, Biogas commissioned from Dec.1987
- 11 Number of workers and office staff. : ~~Workers~~
- | <u>Hrs. Of shifts</u> | <u>Weekly off</u> | | |
|-----------------------|-------------------|-----------|-----------|
| <u>8 Hrs.</u> | <u>Sunday</u> | <u>90</u> | <u>15</u> |
- 12 (a) Do you have a residential colony within the premises in respect of which the present application is made ? : No
- (b) If yes, please state population staying : Residential colony is not within the premises.
- (c) Indicate its location and distance with reference to plant site. : 4000
About 1 Km.

Contd..

- 13 List of products and by-products manufactured in tonnes/month, kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)
- 14 List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/Month or kl/month or numbers/month.
- 15 Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.
(To be supported by flow sheet and/or material balance and water balance sheet).
- Part B : Waste Water aspects**
- 16 Water consumption for different uses (m³/day)
- (i) Industrial cooling, spraying in mine pits or boiler feed, propulsion of hydro generation sets.
- (ii) Domestic purpose
- (iii) Processing whereby water gets polluted and the pollutants are easily bio-degradable.
- (iv) Processing whereby water gets polluted and the pollutants are not easily Bio-degradable and are toxic.
- (v) Other such as agriculture, gardening etc. (specify)
- 17 Source of water supply, Name of authority granting permission if applicable and quantity permitted
- 18 Quantity of waste water (effluent) generated (m³/day)
- (i) Domestic : 25 M³/Day
- (ii) Industrial : 605 M³/Day
- (iii) Process : 115 M³/Boiler
- (iv) Washings
- (v) Boiler Blowdown : Blow down & cooling
- (vi) Cooling water blowdown : -
- (vii) DM Plant/Softening Plant washings. : -
- (viii) Tail race discharge from : -
Hydro power station.
- 19 Water budget calculations accounting for difference between water consumption and effluent generated.
- 20 Present treatment of sewage/canteen effluent (Give sizes/capacities of Treatment units).
- 21 Present treatment of trade effluent (Give sizes/capacities of treatment units)
(A schematic diagram of the treatment Scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)
- 1) Rectified Spirit 2760 Kl/M
- 2) Country Liquor 630 Kl/M
- 3) IMFL 90 Kl/M
- 4) Absolute A lcohol 600 Kl/M
- 5) Fusel Oil 600 Ltr/M
- Defoaming Oil 900 Ltr/M
- Oil 50 Ltr/M
- Greases 20 Kg/M.
- Milasses 5300 to 5500 MT/M
- ~~Rxixh~~ Biogas 30000 to 35000 M³/Da
- Trichlere Ethanol 10 Kg/Day
- Enclosed.
- 830 N³/Day
- 300 M³/Day
- 25 M³/Day
- 625 M³/Day
- Nil
- Total :
- 830 M³ / Day
- Pravara Left Bank Canal Water
- Enclosed
- Use for gardening
- We have provided anearobic Direstor (Biogas Plant) for primary treatment after this treated in composting plant detail enclosed.

Contd.

- 22 (a) Are sewage and trade effluents mixed together? : N.A.
 (b) If yes, state at which stage - whether before, intermitently or after treatment. : N.A.
- 23 Capacity of treated effluent sump, guard pond if any. : N.A.
- 24 Mode of disposal of treated effluent with respective quantity, m³/day : N.A.
 (i) Into stream/river (name of river) : --
 (ii) Into creek/estuary (name of Creek/estuary) : --
 (iii) Into sea : --
 (iv) Into drain/sewer (owner of sewer) : --
 (v) On land for irrigation on owned land/lease land. Specify cropped area. (To be supported by relevant documents) : For Composting
 (vi) Quantity of treated effluent reused/ recycled, m³/day. Provide a location map of disposal Arrangement indicating the outler(s) for sampling. : --
 (vii) Provide a location map of disposal arrangement indicating the outler(s) for sampling. : --
- 25 (a) Quality of untreated/treated effluents : Report are enclosed
 (Specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry, TDS to be reported for disposal on land or into stream/river.
 (b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent. : Previous consent copy is enclosed.

Part - C : Air emission aspects

- 26 Fuel consumption
- | | Coal | LSHS | Furnace Oil | Natural Gas | Other (Specify) | Biogas |
|--------------------------------|------|--------------------|-------------|----------------|-----------------|----------------------|
| (a) Fuel consumption (TPD/KLD) | : | 30 Ltr/ D ay | | | | |
| (b) Calorific value | : | 1000 Kcal/Kg | | 30000 to 35000 | | |
| (c) Ash content % | : | for startup Boiler | | | | Kcal/NM ³ |
| (d) Sulphur content % | : | -- | | | | |
| (e) Other (specify) | : | -- | | | | |
- 27 (A) Details of stack (process & fuel Stacks; D. G. Set)
- | | 1. | 2. | 3. | 4. |
|------------------------------------|----|--|----|-----------------|
| (a) Stack number(s) | : | Boiler | | |
| (b) Attached to | : | | | |
| (c) Capacity - | : | 10 MT/Hr | | |
| (d) Fuel type | : | Biogas & Furnace Oil | | |
| (e) Fuel quantity (Kg/hr.) | : | Biogas 1200 to 1400 NM ³ /Hr. | | |
| (f) Material of construction | : | M.S. | | Oil 125 Ltr/Hr. |
| (g) Shape (round/rectangular) | : | Round | | |
| (h) Height, m (above ground level) | : | 30 Mtrs. | | |

Contd..

- (l) Diameter/size, in meters : One Meter (1 Mtr)
 - (j) Gas quantity, Nm³/hr. : 17000 to 20000 NM³/Hr.
 - (k) Gas temperature oC : 180^o
 - (i) Exit gas velocity, m/sec. : 9 to 9.25 M/Sec
 - (m) Control equipment preceding the stack : --
 - (n) Nature of pollutants likely to present in the stack gases such as Cl₂, NO_x, Sox, TPM etc. : N.A.
 - (o) Emissions control system provided : Instalied W t scrubber for Co₂
 - (p) In case of D.G. Set power generation capacity in KVA : in fermentation Section.
(Attach specifications including residue management systems of each of the control equipment indicating inlet/outlet concentration of relevant pollutants)
- 27 (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out from any storages or process house. : N.A.
- 28 Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission - regulations Part-III" (December, 1985) : Yes
- 29 Quality of treated flue gas emissions and process emissions; Quality of treated flue gas emissions and process emissions. : Enclosed
(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

30 Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan. 2000. **Not applicable.**

Type/Category of Waste as per

Schedule-I		Schedule-II		Qty. kg/day
Cat.No.	Type	Class	Type	

Method of

Collection	Reception	Storage	Transport	Treatment	Disposal

Please refer copy of Schedule-I & II attached

Contd..

- 31 Details about use of hazardous waste : -- N.A.
- (i) Name of hazardous waste/ spent chemical --
- (ii) Quantity used/month --
- (iii) Party from whom purchased --
- (iv) Party to whom sold --
- 32 (a) Details about technical capability and equipments available with the applicant to handle the Hazardous Waste. : --
- (b) Characteristics of hazardous waste(s). Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis or from the laboratory approved by State Board/Central Board/Central Govt. in the Ministry of Environment & Forests. For proposed units furnish expected characteristics. --
- 33 Copy of format of manifest/record. Keeping practised by the applicant. : --
- 34 Details of self-monitoring (source and environment system) : --
- 35 Are you using any imported hazardous waste. If yes, give details. : --
- 36 Copy of actual user Registration/certificate obtained from Ministry of Environment & Forests, GOI, for use of hazardous waste. : --
- 37 Present treatment of hazardous waste, if any (give type and capacity of treatment units). : --
- 38 (i) Quantity of hazardous waste disposal : Within factory : --
- (ii) Outside the factory (specify location and enclose copies of agreement.) --
- (iii) Through sale (enclosed documentary proof and copies of Agreement.) --
- (iv) Outside state/Union Territory, if yes, particulars of (1 & 3) above. --
- (v) Other (Specify) --

Part - E: Additional Information

N.A.

- 39 (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste. : N.A.
- (b) If yes, give the details with time. Schedule for the implementation and approximate expenditure to be incurred on it. : N.A.

Contd..

- 40 Capital and recurring (O&M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree-plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented). : Enclosed
- 41 To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ? : Yes
- 42 Which of the pollution control items. Are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure. : During season we get power supply from sugar factory
- 43 Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land) : Material Quantity Method Dispose
Yeast Sludge-200 MT/yr Compost
Digestro Sludge-350 MT/yr Sale as Manure
- 44 Hazardous Chemicals - Give details of Chemicals and quantities handled and stored. : N.A.
- (i) Is the unit a Major Accident Hazard unit as per Mfg. Storage Import Hazardous Chemicals Rules? : ...
- (ii) Is the unit an isolated storage as defined under the MSIHC Rules ? : ...
- (iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules. : ...
- (iv) Has approval of site been obtained from the concerned authority ? : ...
- (v) Has the unit prepared an off-site Emergency Plan? Is it updated ? : ...
- (vi) Has information on imports of Chemicals been provided to the Concerned authority? : ...
- (vii) Does the unit possess a policy under the PLI Act ? : ...
- 45 Brief details of tree plantation/green belt development within applicant's premises. (in hectares) : Submitted
- 46 Information of schemes for waste minimisation, resource recovery and recycling-implemented and to be implemented, separately. : N.A.
- 47 (a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly. : N.A.
- (b) Any other additional information that the applicants desires to give. : N.A.
- (c) Whether environment Statement submitted ? If submitting, give date of submission. : Yes / No Yes

Contd.

48. I/We further declare that the information furnished above is correct to the best of my/our knowledge.
49. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent/Authorisation shall be made and until the grant of fresh Consent/Authorisation no change shall be made.
50. I/We undertake to furnish any other information within one month of its being called by the Board.
51. I/We enclosed herewith a Demand draft for Rs. 75,000/- D.D. No. 157416, Dat. 02/12/2011 (Pravara Sahakari Bank, Loni) Drawn in favour of Maharashtra Pollution Control Board as the fee for consent/authorisation for a period upto 2011-2012.....

Yours faithfully,

Signature.....

Name *M. S. D. Shitole*

Designation *Managing Director*

Pravara Nagar Tal. Rahata

Accompaniments :-

1. Index /Site Plan showing the surrounding such as village, town, river, sea, storage, transport Routes etc.
2. Detailed layout plan of the factory premises showing structures, water supply line, storm drain, sewers for domestic effluents, for trade effluents, location of effluent treatment and its disposal and any other useful information, drawing, tables etc.
3. Detailed flow diagram of different process and point source of emissions.
4. Latest Joint Vigilance sample analysis report.
5. Details of air pollution control devices provided or proposed to be provided.
6. Ambient air quality report, if available.
7. Small Scale Industry's Certificate/No Objection Certificate from Directorate of Industries, Govt. of Maharashtra/D.G.T.D. Licence.
8. Xerox copy of consent granted under Air & Water (P.&C.P.) Acts.
9. TLV of raw materials.
10. Capital investment certificate.
11. Process flow sheet.
12. Chemical reactions involved in each process.
13. NOC from local body for proposed industry.
14. Water budget calculations.

1101

Application for Consent/Authorisation 99123

From M/s. padmashri dr. vitthalrao vikhe pati Date:
S.S.K & Ltd Pravaranager. 413712
Tal - Rahata
Dist - Ahmadnagar.

To,
The Sub-Regional Officer
Maharashtra Pollution Control Board,
Near T.V. Centre, Savedi
Ahmadnagar 414003

Recd APP
with DDPS. 1,25,000/-
17/12/12
महाराष्ट्र प्रदूषण नियंत्रण मंडळ
भविष्याबाहू फुले टाऊनशी संकुल,
ए व्ही. सेंटर जवळ सावडी, अहमदनगर

Sk.
I/We hereby apply for *

- (i) Consent to Establish/Operate/Renewal of consent under sections 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
(ii) Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
(iii) Authorisation/renewal of authorisation under rule 5 of the Hazardous Wastes (Management and Handling) Rules, 1989, as amended in January, 2000, in connection with my/our/existing/proposed/ altered/additional manufacturing/processing activity from the premises as per the details given below.

Part A : General

- 1 Name, designation, office address with telephone/ Fax numbers, e-mail of the Applicant Occupier/ Industry/Institution/Local Body.
2 (a) Name and location of the industrial unit/premises for which the application is made. (Give Revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)
(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.
(c) Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authc 'ty.
3 Names, addresses with telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

padmashri dr. vitthalrao v.p.s.s.k
: Ctd-pravaranager. Tal-Rahata
Dist-A.nagar phone No-02422
252301 to 252304 fax No-02422
253397/253399.
padmashri dr. v.v.p.s.s.k Ltd
pravaranager
R.S No - 120-121
own - pravaranager.
: Village - Kolhar Bk. Tal - Rahata
Dist - Ahmadnagar PH-252301 to 04
Fax No-02422 - 253397 to 253399
N.A.
: Add. dr. vitthalrao vikhe pati s.s.k.
pravaranager
No. oc & pc/2(BSB) 95-2941
Dated - 29/04/1985
Shri: Abbasahab Nivruti Nibepati
managing Director.
pad. dr. v.v.p.s.s.k. Ltd. Contd..
pravaranager
PH No - 252301 to 252304
Fax No - 02422 - 253397 - 253399

48. I/We further declare that the information furnished above is correct to the best of my/our knowledge.
49. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for Consent/Authorisation shall be made and until the grant of fresh Consent/Authorisation no change shall be made.
50. I/We undertake to furnish any other information within one month of its being called by the Board.
51. I/We enclosed herewith a Demand draft for Rs. one lakh twenty five thousand only Drawn in favour of Maharashtra Pollution Control Board as the fee for consent/authorisation for a period upto 2012-2013

Yours faithfully,

Signature.....

Name Abhash Nivarti Nibe pati

Designation managing director

Accompaniments :-

1. Index /Site Plan showing the surrounding such as village, town, river, sea shore, Transport Routes etc.
2. Detailed layout plan of the factory premises showing structures, water supply line, storm drain, sewers for domestic effluents, for trade effluents, location of effluent treatment and its disposal and any other useful information, drawing, tables etc.
3. Detailed flow diagram of different process and point source of emissions.
4. Latest Joint Vigilance sample analysis report.
5. Details of air pollution control devices provided or proposed to be provided.
6. Ambient air quality report, if available.
7. Small Scale Industry's Certificate/No Objection Certificate from Directorate of Industries, Govt. of Maharashtra/D.G.T.D. Licence.
8. Xerox copy of consent granted under Air & Water (P.&C.P.) Acts.
9. TLV of raw materials.
10. Capital investment certificate.
11. Process flow sheet.
12. Chemical reactions involved in each process.
13. NOC from local body for proposed industry.
14. Water budget calculations.

0408009

पदाश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर.
(डिस्टीलरी विभाग)

व्हौचर नं. 992
दि. 8/11/2019

जमा खाते	रक्कम
1) रोट केडू	249.00
2) प्रवरा खंड	249.00
3	
4	
5	

जनरल व्हौचर

रु. 498.00

खर्च खाते	रक्कम
1) सामग्री	249.00
2) खंड	249.00
3) कपडा	9.00
4) रोट केडू	249.00
5) सामग्री	93.00

	रुपये	पैसे
जमा खाते - 249.00	498	00
खर्च खाते - 249.00		
अक्षरी रुपये	498	00

तयार करणार अकाँटंट चिफ अकाँटंट मॅनेजिंग डायरेक्टर सही

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि.
प्रवरानगर ता. राहाता जि. अहमदनगर

जर्नल व्होचर

व्होचर तारीख : १७.१२.२०१२

क्र. १२५१०००२

क्र. नंबर	खाते नाव व तपशील	नावे रक्कम	जमा रक्कम
१००००१	पद्मश्री डॉ. विठ्ठलराव विखे पा. सह सा का लि प्रवर		
१००००२	पद्मश्री डॉ. विठ्ठलराव विखे पा. सह सा का लि प्रवरानगर	५६९६८२३.००	
१००००३	वकर्स ऑडिओन्स	७५००.००	
१००००४	रागहाजी माधव बॅंके	७५००.००	
१००००५	जनार्दन रंगनाथ घोरपडे		
१००००६	इंजिनिअरींग खर्च	१९६४४०.००	
१००००७	इंजिनिअरींग खर्च		
१००००८	वायोर्गॅस खर्च	१२५०००.००	
१००००९	वायोर्गॅस खर्च		
१०००१०	बँक चार्जस		
१०००११	बँक चार्जस	१७१.००	
१०००१२	पद्मश्री डॉ. विठ्ठलराव विखे पा. सह सा का लि प्रवर		३३६६११.००
१०००१३	पद्मश्री डॉ. विठ्ठलराव विखे पा. सह सा का लि प्रवरानगर		
१०००१४	प्रवरा सह बँक प्रवरानगर		१४२०५८.००
१०००१५	करंट प्रवरा सह बँक प्रवरानगर		
१०००१६	स्टेट बँक श्रीरामपूर		५५४७७६५.००
१०००१७	करंट स्टेट बँक श्रीरामपूर		

9296002

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर.
(डिस्टीलरी विभाग)

चौचर नं. 1005
दि. १०/१२/२०१२

जमा खाते रकम 33६६९९

जनरल चौचर

खर्च खाते रकम

- १. ३१.१२.१८.५१.८१.८१.८१
- २. कोल सौरानपुर ५५१७७६५
- ३. सदाकारी कोल ११२०५८
- ४. _____
- ५. _____

- ५. ३१.१२.१८.५१.८१.८१.८१ ५६६६८२३
- ६. कोल सौरानपुर १७९
- ७. कोल सौरानपुर १५०००
- ८. कोल सौरानपुर १२५०००
- ९. कोल सौरानपुर १६६४४०

रु. _____

	रुपये	पैसे
कारखाना चौचर १२९६००७	३३६	६९९ -
कोल सौरानपुर ५५१७७६५	५६६६	८२३ -
कोल सौरानपुर ११२०५८		
कोल सौरानपुर १२५०००		
कोल सौरानपुर १६६४४०		
अक्षरी रुपये	६०३३	७३९ -

तयार करणार अकाँटंट चिफ अकाँटंट मॅनेजिंग डायरेक्टर सही

1107

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2365150, 2362820
Fax : 2365161
Website : <http://mpcb.gov.in>
E-Mail :
rompcb.nashik@rediffmail.com



UDYOG BHAVAN,
1st floor, Near ITI Signal,
Trimbak road, MIDC
Compound,
Nashik - 422 007.

L. No. MPCB/RONK 118 / 2013

Date: 17/1/2013

To
M/s. Pad. Dr. V.V. Patil S.S.S. Ltd., Distillery Unit
A/Post. Pravaranagar Ta. Rahata
Dist. Ahmednagar

Sub: Application for grant of renewal of consent to operate.

Ref: SRO processed application letter no. MPCB/SRO/ANR/2089 dtd. 31/12/2012 received on 15/01/2013



This office is in receipt of above referred application for grant of renewal of consent to operate through SRO Ahmednagar. While scrutiny of same it is observed that, SRO has called some information vide their letter dtd. 31/12/2012 from your end also directed to submit the additional Consent fees of Rs.18000/-

But, they have reported that, you have not submitted the requisite information as well as additional consent fees.

Therefore, you are requested to submit the above to this office at the earliest, so that the application will be disposed off accordingly.

Ran 17/1/13
(R.B Andhale)
i/c Regional Officer, Nashik.

Copy to:
Sub-Regional Officer, MPCB Ahmednagar for necessary follow-up to:

OS
[Handwritten signature]

Biogas I/c
pls. clo the matter
[Handwritten signature]
29/1/13

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर.
(डिस्टीलरी विभाग)

व्हौचर नं.:
4 FEB 2013

जमा खाते	रकम
1 प्रवरा सह बीड वीडी	
2 प्रवरा साखर	
3	
4	
5	

जनरल व्हौचर

रु. १,१०,२६१/-

खर्च खाते	रकम
1 बायो गॅस २०१२ = १,१०,०००	
2 ११२५/१४	
3 २० इंधन खर्च = २६	
4	
5	

शेखरामा मंडळ, प्रवरा		रुपये	पैसे
प्रवरा सहकारी	मंडळ	१,१०,२६१	
अक्षरी रुपये	अक्षरी रुपये		
एकूण -		१,१०,२६१	

तयार करणारे: अकाउंट चिफ अकाउंट मॅनेजिंग डायरेक्टर सही

007

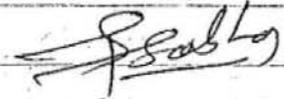
Date. 30/11/13

प्रती
कार्यकारी संचालक द्यागे
चांचे कोष.

पत्र: प्रदुषण नियंत्रण मंडळाचे (डिप्टीलरी विभागासाठी)
कॅसेटचे डि. जी. काढणे गरजेचे.

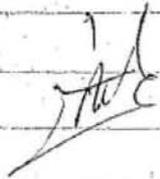
महोदय,
महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे पत्र. R/1118/2013
आरु आपणास अतीरिक्त कॅसेट फि. 18000/-
दरा ह्यारु) रुपयेचा डि. जी. काढणे आवश्यक आहे.
नुसार सब-रिजनल ऑफिसर महाराष्ट्र प्रदुषण
नियंत्रण मंडळ अहमदनगर चांचे नावे, 18000/-
रुपये किमतीचा डि. जी. काढणे साठी संबधीतांना
रुपना व्हावी.

डि. विनायी



EA
Plammye

बायोगैस पॅटवेंन्या



1110

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2365150, 2362820
Fax : 2365161
Website : <http://mpcb.gov.in>
Mail : mpcb.nashik@rediffmail.com



UDYOG BHAVAN,
1st floor, Near ITI Signal,
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Compound,
Nashik - 422 007.

No. MPCB/RONK 118 / 2013

Date: 17/1/2013

To: M/s. Pad. Dr. V.V. Patil S.S.S. Ltd., Distillery Unit)
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Dist. Ahmednagar

Sub: Application for grant of renewal of consent to operate.

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Paras 17/1/13
(R.B Andhale)
i/c Regional Officer, Nashik.

Copy to:
Sub-Regional Officer, MPCB Ahmednagar for necessary follow-up to:

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि.
प्रवरानगर ता. राहाता जि. अहमदनगर

क्र. सं. ३२०९००३

जर्नल व्होचर

व्होचर तारीख : ०९.०२.२०१३

क्र. सं.	व्यक्ति का नाम व तपशील	मावे रक्कम	जमा रक्कम
	डिपॉझिट देणे		
०९३४०००२९	डॉ. ए. देवसुख	३७८८३.००	✓
	प्रा. फंड देणे		
०९३४००००९	प्रा. फंड देणे	९४२३५.००	✓
	मालखरेदी व्यापारी अॅड		
०९३४०००४०	ज्योतीलीला ट्रांसपोर्ट कंपनी	५०००००.००	✓
०९३४०००६३	मंगेश ट्रेडर्स झरेकाठी	४४७०००.००	✓
०९३४०००६३	मंगेश ट्रेडर्स झरेकाठी	८५६०३४.००	✓
०९३४०००९४	बॅंकाची एन्टरप्रायजेस	९६९०००.००	✓
०९३४०००९४	बॅंकाची एन्टरप्रायजेस	९३९९२.००	✓
०९३४००३२०	बोरावके ट्रेडर्स अहमदनगर	३२२०००.००	✓

3430274	बाराबक ट्रस्ट आरामपुर	624349.00
3430274	जे जी इंटरप्राइजेस	30000.00
3430274	जे जी इंटरप्राइजेस	94897.00
3430275	गुरुमाऊली एजन्सीज कोकमठाण	992000.00
3430275	गुरुमाऊली एजन्सीज कोकमठाण	402990.00
3430276	कल्याणी इंटरप्राइजेस	39000.00
3430276	कल्याणी इंटरप्राइजेस	06804.00
3430276	वर्कर्स अॅडव्हॉन्स	
3430276	राजोजी ट्रेडर्स जोषी बु	664836.00
3430276	प्रवरा सह बँक प्रवरा नगर	
3430276	करंट प्रवरा सह बँक प्रवरा नगर	2000000.00
3430276	ए डी सी सी बँक प्रवरा नगर	
3430276	करंट ए डी सी सी बँक प्रवरा नगर	2000000.00
3430276	वायोगॅस खर्च	
3430276	महाराष्ट्र पोलुशन कंट्रोल बोर्ड	92992.00
3430276	बँक चार्जस	
3430276	बँक चार्जस	26.00
3430276	ग्रा. फंड खर्च	
3430276	ग्रा. फंड खर्च	27793.00
3430276	फॅमिली पेंशन फंड खर्च	
3430276	फॅमिली पेंशन फंड खर्च	64822.00
3430276	पी एफ अॅडमिस्ट्रेटिव्ह खर्च	
3430276	पी एफ अॅडमिस्ट्रेटिव्ह खर्च	21692.00

MAHARASHTRA POLLUTION CONTROL BOARD



Minutes of 2nd sitting of 5th Consent Appraisal Committee Meeting of 2014-2015 held on 31.5.2014 at 11.00 am in the chamber of Chairman, 3rd floor, MPC Board, Kalpataru Point, 4th Floor, Lion Circle, Lion (E), Mumbai 22.

The Consent Appraisal Committee meeting of the Board was held on 31.5.2014. Following members of the Consent Appraisal Committee were present:

- | | |
|--|------------------|
| 1. Shri. J. S. Sahni,
Chairman, MPC Board, Mumbai. | Chairman |
| Shri. Rajeev Kumar Mital,
Member Secretary, MPC Board, Mumbai | Member Secretary |

The Secretary, Home (Transport) Dept., Mantralaya, Mumbai, Member, Technical Advisory Env., WDC, Mumbai, Member and Shri. Rakesh Kumar, Scientist & Head, NEERI, Mumbai could not attend the meeting. Leave of absence was granted to them.

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start.

The meeting thereafter deliberated on the agenda items (Book-let no. 11, 12 & 13) placed before the committee and following decisions were taken.

Sr. No.	Name of Industry	Decision on grant of consent	Consent granted upto	Remarks/Discussion (1)
	(Book-let no. 11) Review Item			
1	Kumar Projects & Infrastructure Private Ltd., VIP Road near Alankar Theatre, Nagpur	Refusal of Consent to establish		It was noted that PP has not filed any appeal against the Refusal Order. There will be no review of refusal order. It was decided that if operation is not stopped and they are operating without valid consent then legal section to initiate prosecution procedure and

2nd sitting of 5th CAC meeting of 2014-2015 (Book-let no 11, 12 & 13) dated 31.5.2014

			Consent draft placed in the agenda is approved with above condition(s).
Mulla SSK Ltd., Niwasa, Dist. Ahmednagar	Approved Renewal	31.8.2014	It was decided to grant renewal of consent by imposing BG of Rs. 5 lakh by 23.6.2014 towards O & M of pollution control system. Thereafter review along with distillery cases.
			Consent draft placed in the agenda is approved with above condition(s).
Shrigonda SSK Ltd., Tal. Shrigonda, Dist. Ahmednagar	Renewal Not Approved		It was decided to issue SCN for refusal and closure direction due to non-compliance of consent conditions observed and complaints received against the industry.
Shri. Dr. V.V. Patil SSK, Pravara Nagar, Dist. Ahmednagar	Approved Renewal and amalgamation	31.8.2014	It was decided to grant renewal of consent and amalgamation with consent of acetaldehyde unit by imposing following conditions: 1. Industry shall submit BG of Rs. 10 lakh by 23.6.2014 towards providing adequate area of Compost in acres as per CREP in case of composting by 31.8.2014. 2. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards providing H2S scrubber in case of gaseous fuel for treatment at the point of generation with adequate stack height by 28.2.2015 3. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards O & M of pollution control system.
Shri. E. Tanpure SSK Ltd., Rahuri, Ahmednagar	Approved Renewal and amalgamation	31.8.2014	It was decided to grant renewal of consent and amalgamation with consent of absolute alcohol unit by imposing following conditions: 1. Industry shall submit BG of Rs. 10 lakh by 23.6.2014 towards providing adequate area of Compost in acres as per CREP in case of composting by 31.8.2014. 2. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards providing H2S scrubber in case of gaseous fuel for treatment at the point of generation with adequate stack

27th sitting of 5th CAC-meeting of 2014-2015 (Book-let no 11, 12 & 13) dated 31.5.2014

0408007

पदाश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर.
(डिस्टीलरी विभाग)

व्हौचर नं. 992
दि. 8/11/2019

जमा खाते	रक्कम
① स्टॉक अडिस्ट्रिब्युशन 468000	
② प्रवरा बँड 249000	
3	
4	
5	

जनरल व्हौचर

रु. 148000

खर्च खाते	रक्कम
① सामान्य खर्च 249000	
② बँड डिस्ट्रिबुशन 304	
③ 9000	
④ 280000	
⑤ सामान्य खर्च 93000	

	रुपये	पैसे
जमा खाते - 249000	148	000
अक्षरी रुपये	148	000

तयार करणार अकाँटंट चिफ अकाँटंट मॅनेजिंग डायरेक्टर सही

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि.
प्रवरानगर ता.राहाता जि.अहमदनगर

जर्नल व्होचर

व्होचर तारीख : १७.१२.२०१२

क्र. ५२५१००२

क्र.सं.	खाते नांव व तपशील	नावे रक्कम	जमा रक्कम
१००००१	पद्मश्री डॉ. विठ्ठलराव विखे पा.सह सा का लि प्रवर	५६९६८२३.००	
१००००२	पद्मश्री डॉ. विठ्ठलराव विखे पा.सह सा का लि प्रवरानगर		
१००००३	वर्कर्स अँड व्हॉन्स	७५००.००	
१००००४	तान्हाजी माधव बँके	७५००.००	
१००००५	जनार्दन रंगनाथ घोरपडे		
१००००६	इंजिनिअरींग खर्च	१९६४४०.००	
१००००७	इंजिनिअरींग खर्च		
१००००८	वायोर्गॅस खर्च	१२५०००.००	
१००००९	वायोर्गॅस खर्च		
१०००१०	बँक चार्जस	१७१.००	
१०००११	बँक चार्जस		
१०००१२	पद्मश्री डॉ. विठ्ठलराव विखे पा.सह सा का लि प्रवर		३३६६११.००
१०००१३	पद्मश्री डॉ. विठ्ठलराव विखे पा.सह सा का लि प्रवरानगर		
१०००१४	प्रवरा सह बँक प्रवरानगर		१४९०५८.००
१०००१५	करंट प्रवरा सह बँक प्रवरानगर		
१०००१६	स्टेट बँक श्रीरामपूर		
१०००१७	करंट स्टेट बँक श्रीरामपूर		५५४७७६५.००

1119

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2365150, 2362820
Fax : 2365161
Website : <http://mpcb.gov.in>
E-Mail : rompcb.nashik@rediffmail.com



UDYOG BHAVAN,
1st floor, Near ITI Signal,
Trimbak road, MIDC
Compound,
Nashik - 422 007.

L. No. MPCB/RONK 118 / 2013

Date: 17/11/2013

To,
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Dist. Ahmednagar

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(R.B Andhale)
i/c Regional Officer, Nashik.

Copy to:
Sub-Regional Officer, MPCB Ahmednagar for necessary follow-up to:

OS
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Biogas I/c
pls. clo the nearby
[Signature]
29/9

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि; प्रवरानगर.
(डिस्टीलरी विभाग)

व्हौचर नं.
दि 4 FEB 2019

जमा खाते	रकम
१) प्रवरा सह बँक अर्ह	
२) प्रवरानगर	
३	
४	
५	

**जनरल
व्हौचर**

रु. १,१०,२११/-

खर्च खाते	रकम
१) कामेजिग २०१४ = १,१०,०००	
२) १०२१११	
३) बँके खाते = २६	
४	
५	

साखर कारखाना मंत्रालय		रुपये	पैसे
संयुक्त विभाग	कोटेशन पत्रावली	१,१०,२११	
राज-विभाग	कोटेशन मंत्रालय (२३०५)		
निरीक्षण मंत्रालय	कोटेशन		
	बँके. ६०३१०२		
अक्षरी रुपये	आकलन सहित रकम	एकूण -	१,१०,२११

तयार करणार  अकाँटंट
 चिफ अकाँटंट  (H)
 मॅनेजिंग डायरेक्टर 
 सही _____

007

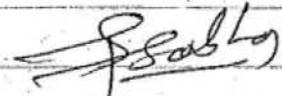
Date. 30/11/13

पुली
कार्यकारी संचालक दफाते
चांचे कोष.

यः प्रदुषण नियंत्रण मंडळाचे (डिप्टी ली विकाशासाठी)
कॅसेटचे डि. जी. काढने बाबत.

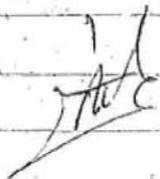
महोदय,
महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे पत्र. R/1118/2013
आरु आपणास आतीरिक्त कॅसेट फि. 18000/-
वरी हजारा) रूपयेचा डि. जी. काढने आवश्यक आहे.
नुसार सब-रिजनल ऑफिसर महाराष्ट्र प्रदुषण
नियंत्रण मंडळ अहमदनगर चांचे नावे, 18000/-
रूपये किमतीचा डि. जी. काढने साठी संवर्धनांना
रुपना व्हावी.

डि. विजांती



EA
P. L. Aranye

व्यवस्थापक अधिकारी



1122

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2365150, 2362820
Fax : 2365161
Website : <http://mpcb.gov.in>
Mail : mpcb.nashik@rediffmail.com



UDYOG BHAVAN,
1st floor, Near ITI Signal,
Trimbak road, MIDC
Compound,
Nashik - 422 007.

No. MPCB/RONK 118 / 2013

Date: 17/1/2013

Attn: Pad. Dr. V.V. Patil S.S.S. Ltd., Distillery Unit)
Post. Pravaranagar Ta. Rahata
Dist. Ahmednagar

Sub: Application for grant of renewal of consent to operate.

Ref: SRO processed application letter no. MPCB/SRO/ANR/2009 dtd. 31/12/2012 received on 15/01/2013



This office is in receipt of above referred application for grant of renewal of consent to operate through SRO Ahmednagar. While scrutiny of same it is observed that, SRO has called some information vide their letter dtd. 31/12/2012 from your end also directed to submit the additional Consent fees of Rs. 18000/-

But, they have reported that, you have not submitted the requisite information as well as additional consent fees.

Therefore, you are requested to submit the above to this office at the earliest, so that the application will be disposed off accordingly.

Rans 17/1/13
(R.B Andhale)
i/c Regional Officer, Nashik.

Copy to:
Sub-Regional Officer, MPCB Ahmednagar for necessary follow-up to:

पद्मश्री डॉ. विठ्ठलराव विखे पाटील सहकारी साखर कारखाना लि.
 प्रवरानगर ता. राहाता जि. अहमदनगर

जर्नल व्होचर

व्होचर तारीख : ०९.०२.२०१३

क्र. नंबर : ०२०१००३

क्र. नंबर	खाते नाव व तपशिल	नावे रक्कम	जमा रक्कम
	डिपॉझिट देणे		
०९३४०००२९	डा. ए. संजयपुर	३७८८३.०० ✓	
	पा. फंड देणे		
०९३५००००९	पा. फंड देणे	१४२३५.०० ✓	
	मालखरेदी व्यापारी अॅड		
०९३५०००४७	ज्योतीलीन ट्रान्सपोर्ट कंपनी	५०००००.०० ✓	
०९३५०००६३	मंगेश ट्रेडर्स अरेकाठी	४४७०००.०० ✓	
०९३५०००६३	मंगेश ट्रेडर्स अरेकाठी	८५६०३४.०० ✓	
०९३५०००९५	बंशादी एन्टरप्रायजेस	९६९०००.०० ✓	
०९३५०००९५	बंशादी एन्टरप्रायजेस	९३९९२.०० ✓	
०९३५००३२०	बोरावडे ट्रेडर्स अहमदनगर	३२२०००.०० ✓	

3130224	बाराबक ट्रस्ट आरामपुर	६२५३५९.००
५०५२४५	ओ जी एन्टरप्राइजेस	३००००.००
५०५२४५	ओ जी एन्टरप्राइजेस	९५४७३.००
५०५२९६	गुरुमाकली एजन्सीज कोकमठाण	५९८०००.००
५०००९३	गुरुमाकली एजन्सीज कोकमठाण	५०२९९०.००
३४३३५६३	कल्याणी इंटरप्रायजेस	३२०००.००
३५५३५४३	कल्याणी इंटरप्रायजेस	७६४०५.००
३२२००९७५	वर्कर्स अॅडव्हॉन्स रंगोली ट्रेडर्स जोगी बु प्रवरा सह बँक प्रवरानगर	६६५४३६.००
३२३००००९	करंट प्रवरा सह बँक प्रवरानगर	२००००००.००
३२२००००९	ए डी सी सी बँक प्रवरानगर	२००००००.००
३२२००००९	करंट ए डी सी सी बँक प्रवरानगर	२००००००.००
३२२००००९	वायोर्गेंस खर्च	९८९९८.००
३२२००००९	महाराष्ट्र पोलुशन कंट्रोल बोर्ड बँक चार्जिस	२६.००
३२२००००९	बँक चार्जिस	२६.००
३२२००००९	प्रा. फंड खर्च	२८८९३.००
३२२००००९	प्रा. फंड खर्च	२८८९३.००
३२२००००९	फॅमिली पेंशन फंड खर्च	६५४२२.००
३२२००००९	फॅमिली पेंशन फंड खर्च	६५४२२.००
३२२००००९	पी एफ अॅडमिस्ट्रेटिव्ह खर्च	२९९८.००
३२२००००९	पी एफ अॅडमिस्ट्रेटिव्ह खर्च	२९९८.००

MAHARASHTRA POLLUTION CONTROL BOARD



Minutes of 2nd sitting of 5th Consent Appraisal Committee Meeting of 2014-2015 held on 31.5.2014 at 11.00 am in the chamber of Chairman, 3rd floor, MPC Board, Kalpataru Point, 4th Floor, Sion Circle, Sion (E), Mumbai 22.

The Consent Appraisal Committee meeting of the Board was held on 31.5.2014. Following members of the Consent Appraisal Committee were present:

Shri. S. S. Sahn,	Chairman
Chairman, MPC Board, Mumbai.	
Shri. Rajeev Kumar Mital,	Member Secretary
Member Secretary, MPC Board, Mumbai	

The Secretary, Home (Transport) Dept., Mantralaya, Mumbai, Member, Technical Advisor (Env), MIDC, Mumbai, Member and Shri. Rakesh Kumar, Scientist & Head, NEERI, Mumbai could not attend the meeting. Leave of absence was granted to them.

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start.

The meeting thereafter deliberated on the agenda items (Book-let no. 11, 12 & 13) placed before the committee and following decisions were taken.

Sl. No.	Name of Industry	Decision on grant of consent	Consent granted upto	Remarks/Discussion (1)
	(Book-let no. 11) Review Item			
1	M. Kumar Projects & Infrastructure Private Ltd., VIP Road, near Alankar Wester, Nagpur	Refusal of Consent to establish		It was noted that PP has not filed any appeal against the Refusal Order. There will be no review of refusal order. It was decided that if operation is not stopped and they are operating without valid consent then legal section to initiate prosecution procedure and

2nd sitting of 5th CAC meeting of 2014-2015 (Book-let no 11, 12 & 13) dated 31.5.2014

			Consent draft placed in the agenda is approved with above condition(s).
1. H. J. SSK Ltd., Niwasa, Dist. Ahmednagar	Approved Renewal	31.8.2014	It was decided to grant renewal of consent by imposing BG of Rs. 5 lakh by 23.6.2014 towards O & M of pollution control system. Thereafter review along with distillery cases. Consent draft placed in the agenda is approved with above condition(s).
2. Shrigonda SSK Ltd., Tal. Shrigonda, Dist. Ahmednagar	Renewal Not Approved	--	It was decided to issue SCN for refusal and closure direction due to non-compliance of consent conditions observed and complaints received against the industry.
3. Mr. Dr. V.V. Patil SSK, Pravaranagar, Dist. Ahmednagar	Approved Renewal and amalgamation	31.8.2014	It was decided to grant renewal of consent and amalgamation with consent of acetaldehyde unit by imposing following conditions: 1. Industry shall submit BG of Rs. 10 lakh by 23.6.2014 towards providing adequate area of Compost in acres as per CREP in case of composting by 31.8.2014. 2. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards providing H2S scrubber in case of gaseous fuel for treatment at the point of generation with adequate stack height by 28.2.2015 3. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards O & M of pollution control system.
4. B. E. Tanpure SSK Ltd., Rahuri, Ahmednagar	Approved Renewal and amalgamation	31.8.2014	It was decided to grant renewal of consent and amalgamation with consent of absolute alcohol unit by imposing following conditions: 1. Industry shall submit BG of Rs. 10 lakh by 23.6.2014 towards providing adequate area of Compost in acres as per CREP in case of composting by 31.8.2014. 2. Industry shall submit BG of Rs. 5 lakh by 23.6.2014 towards providing H2S scrubber in case of gaseous fuel for treatment at the point of generation with adequate stack

2nd sitting of 5th CAC meeting of 2014-2015 (Book-let no 11, 12 & 13) dated 31.5.2014

10

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 12/04/2016

Consent No: Format -1.0/BO/CAC-CELL/EIC NO. PN-27017-15/R/CAC- 0342

To,
M/s. Pad. Dr. V. V. Patil SSK Ltd. (Distillery),
Post. - Pravaranagar, Tal. Rahata,
Dist. Ahmednagar.

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. MPCB/PCI-III/EIC NK-1879-09/CC-172 dtd. 29.07.2010.
2. Minutes of CAC meeting held on 09/03/2016.

Your application: CR1508000428.

Dated: 21.08.2015.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

1. The consent is granted for a period up to 31.08.2016.
2. The total capital investment of the Distillery Unit is Rs. 66.90 Cr. & CI of the Sugar & Co-gen Unit is Rs. 314.90 Cr. (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

Schedule-I**D) Terms & Conditions for compliance of Water Pollution Control**

A] You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres (4.5 acres is as per CREP & work of remaining 4.5 acres is in progress) land for achieving zero discharge.

B] Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. **The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.**

Schedule-IITerms & conditions for compliance of Air Pollution Control:

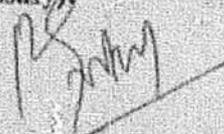
1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (10 TPH)	---	30	FO	30 Litrs./D.	---	---
				Bio-gas	30000 Nm ³ /D	---	---

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-IV**General Conditions**

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or omission, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpaturu Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 12/04/2016

Consent No: Format -1.0/BO/CAC-CELL/EIC NO. PN-27017-15/R/CAC- 0342

To,
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For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

- The consent is granted for a period up to 31.08.2016.
- The total capital investment of the Distillery Unit is Rs. 66.90 Cr. & CI of the Sugar & Co-gen Unit is Rs. 314.90 Cr. (As per C.A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (10 TPH)	1	As per Schedule - II

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

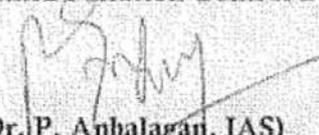
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Distillation Residue	20.3	---	KG/D	Used in composting

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Yeast Sludge	200	MT/A	---	Composting

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
11. Industry shall complete the remaining work of compost yard by 30th April 2016.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs)	DD. No.	Date	Drawn On
1	Rs. 1,00,000/-	977138	05.08.2015	SBI Bank.

Copy to:

1. Regional Officer - MPCB Nashik, and Sub -Regional Officer - Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I**I) Terms & Conditions for compliance of Water Pollution Control**

A] You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres (4.5 acres is as per CREP & work of remaining 4.5 acres is in progress) land for achieving zero discharge.

B] Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. **The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.**

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
 - 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- II) **Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended**
The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	316.0
2.	Domestic purpose	29.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Handwritten signature

Schedule-IITerms & conditions for compliance of Air Pollution Control:

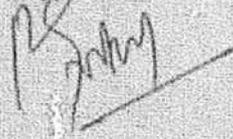
1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1.	Boiler (10 TPH)	---	30	FO	30 Litrs./D.		
				Bio-gas	30000 Nm ³ /D	---	---

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2016.	31.12.2016.
2	C to R	Rs. 5.0 Lacs	15 days	Completion of work of compost yard as per CREP norms.	30.04.2016.	One Year.

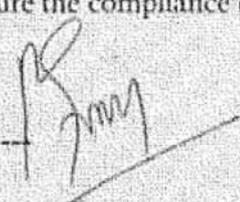
MP
7/2/16

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or omission, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with

- insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions of hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 01/02/2017

Consent No: Format -1.0/BO/CAC-CELL/UAN No. 0000012633/R/CAC-170200026

To,
 M/s. Pad. Dr. V. V. Patil SSK Ltd. (Distillery),
 Post. - Pravaranagar, Tal. Rahata,
 Dist. Ahmednagar.

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. BO/CAC-CELL/EIC No. PN-27017-15/R/CAC-0342 dtd. 12.04.2016.
 2. Minutes of CAC meeting held on 08/12/2016.

Your application: UAN No. 0000012633.

Dated: 31.08.2016.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

The consent is granted from a period 01.09.2016 to 31.08.2017.

The total capital investment of the Distillery Unit is Rs. 67.47 Cr. & CI of the Sugar & Co-gen Unit is Rs. 314.90 Cr. (As per C.A. Certificate submitted by industry)

The Consent is valid for the manufacture of -

S.No.	Product	Quantity	Unit
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

Conditions under Water (P&CP), 1974 Act for discharge of effluent:

S.No.	Description	Quantity	Standard	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sl. No.	Particulars	Quantity	Unit	Remarks
1	Boiler (10 TPH)	1		As per Schedule - II

6. Conditions under Hazardous & Other Wastes (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

Sl. No.	Particulars	Quantity	Unit	Remarks
1	Distillation Residue	20.3	---	KG/D Used in composting

7. Non-Hazardous Solid Wastes:

Sl. No.	Particulars	Quantity	Unit	Remarks
1	Yeast Sludge	200	MT/A	---
				Composting

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
11. This Consent is issued as per the office order issued by Environment Department, GoM vide no. vide no. संकिर्ण २०१७/प्र.क २६/आस्थापना Dated 23/01/2017.

For and on behalf of the
Maharashtra Pollution Control Board

(P. K. Mirashe)
Assistant Secretary (Tech.)

Received Consent fee of -

Sl. No.	Particulars	Amount	Date	Bank
1	Rs. 1,00,000/-	0186405	01.09.2016	SBI Bank.

Copy to:

1. Regional Officer - MPCB Nashik, and Sub -Regional Officer - Ahmednagar, MPCB. They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I

D) Terms & Conditions for compliance of Water Pollution Control

A] You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres of land for achieving zero discharge.

B] Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended - The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

SCHEDULE I		AMOUNT OF CESS
Description of water consuming		(Rupees per cum)
1.	Industrial Cooling, boiler feed etc.,	316.0
2.	Domestic purpose	29.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Schedule-II							
Terms & conditions for compliance of Air Pollution Control:							
1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-							
Sr. No.	Boiler (TPH)	Capacity (TPH)	Height (m)	Fuel	Quantity	Unit	Remarks
1.	Boiler (10 TPH)	---	30	FO	30	Litrs./D.	
				Bio-gas	30000	Nm ³ /D	---

2. The Applicant shall provide Specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipment's)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2017.	31.12.2017.

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW (M&TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic

- the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 05/09/2018

Consent No: Format -I.0/BO/CAC-CELL/UAN No. 0000032599/R/CAC-1809000203

To,
 M/s Padmashri Dr. Vitthalrao Vikhe Patil Sahakari SakharKarkhana Ltd.
 26/1, 97/B, 198/A
 Pravaranagar, Loni,
 Rahata, Dist. Ahmednagar

Subject : Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) alongwith under RED category.

Ref : 1. Consent to Operate granted by Board vide No. MPCB/CAC-CELL/UAN No. 0000012633/CAC-17020000026 dtd. 01.02.2017.
 2. Minutes of CAC meeting held on 27.03.2018.

Your application: 0000032599.

Dated: 28.09.2017.

For: Renewal of Consent to Operate for 92 KLPD Distillery Unit (Molasses Base) under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

1. The consent is granted for a period up to 01.08.2017 to 31.08.2019.
2. The total capital investment of the Distillery Unit is Rs. 66.96 Cr. & (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified Spirit	2760	KL/M
2	Country Liquor	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	600	KL/M
5	Trichloro Ethanol	30	Kg/M

(Distillery Capacity shall not exceed 92 KLPD)

4. Condiuions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	720	As per Schedule -I	Bio-digester followed by Bio-Composting.
2.	Domestic effluent	25.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
	Steam taken from the Sugar unit		

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

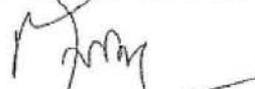
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Distillation Residue	20.3	---	KG/D	Used in composting

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Yeast Sludge	200	MT/A	---	Composting

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the directions of CPCB/MPCB & shall connect and upload the data to CPCB/MPCB server.
11. Industry shall obtain NOC from CGWA for withdrawal of ground water within 6 months.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of

Sr. No.	Amount (Rs)	DD. No.	Date	Drawn On
1	Rs. 1,00,000/-	662691	29.08.2017	SBI Bank.
2	Rs. 75,000/-	442961	24.04.2018	SBI Bank.
3	Rs. 25,000/-	11328495387	03.05.2018	SBI Bank.

Copy to:

1. Regional Officer - MPCB Nashik, and Sub -Regional Officer - Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes

Schedule-ID) Terms & Conditions for compliance of Water Pollution Control

A) You have provided treatment for spent wash consisting of Bio-digester followed by Bio-composting on 9.0 acres (4.5 acres is as per CREP & work of remaining 4.5 acres is in progress) land for achieving zero discharge.

B) Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.
- xii. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended
The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	316.0
2.	Domestic purpose	29.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	625.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

Steam taken from the Sugar unit

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2019.	31.12.2019.

Schedule-IV**General Conditions**

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rule 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with

- insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
 - 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
 - 18) The applicant shall maintain good housekeeping.
 - 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
 - 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 - 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 - 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 - 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 - 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 - 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
 - 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

Date: 30/01/2020

No:- Format1.0//UAN No.MPCB-
 CONSENT-0000076545/CR - 200/002024

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.
 26/1, 197/B, 198/A, Pravaranagar Loni
 Rahata, Ahmednagar.

Sub: Renewal of Consent for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under RED category.

Ref: 1. Renewal of Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000032599/R/CAC-1809000203 dtd 05.09.2018.
 2. Minutes of CAC Meeting dtd. 25.11.2019.

Your application No.MPCB-CONSENT-0000076545 Dated 09.07.2019

For: Consent to Renewal for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2022
2. The capital investment of the project is Rs.117.7584 Crs. (As per C.A Certificate submitted by industry CI of Existing sugar unit is 326.82 Cr.)
3. Consent is valid for the manufacture of:

Sr No	Product/Co-Product Name	Maximum Quantity	UOM
1	Rectified Spirit (RS)	2760.00	KL/M
2	Country Liquor	630.00	KL/M
3	IMFL	90.00	KL/M
4	Absolute Alcohol	7000.00	KL/M
5	Trichloro Ethanol	30.00	KL/M

(Distillery capacity shall not exceed 92 KLPD)



4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	720	As per Schedule - I	Bio-digester Followed by RO followed by MEE and Bio-composting.
2.	Domestic effluent	13	As per Schedule - I	On land for Irrigation.

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	NA	Steam is taken from co-gen boiler	1	As per Schedule - II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

10. This consent is issued pursuant to the decision of the 17th Consent Committee Meeting held on 25.11.2019.

11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server.

12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



For and on behalf of the
Maharashtra Pollution Control Board,

(E. Ravendran IAS),
Member Secretary

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	500000	15 days/ To be extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2022	31.12.2022

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of Issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside Industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.



v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

xi. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

5. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
1	Steam is taken from co-gen boiler	ESP	91.5	Bagasse	1478 MT/Day

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The Industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
8. The Industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	706550.00	5452491	18/07/2019	NEFT
2	100000.00	5457714	07/12/2019	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - For record and website updation purpose.




SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 800 CMD for trade effluent 720 CMD including Bio-Digester followed by RO followed by MEE for volume reduction and Bio-composting on 11 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B] Zero liquid discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The non-process effluents, RO permeate, MEE condensate etc. shall be suitably treated and reused in the process.

2. Conditions for Sewage/ Domestic effluent:

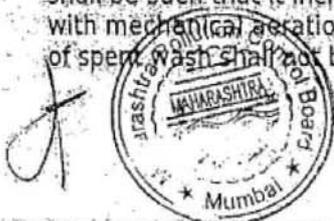
- i. You have provided septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(In mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

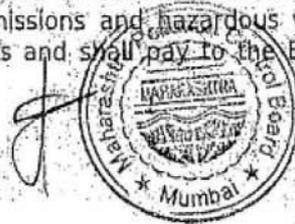
- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.



11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling, and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The Industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation fields where treated effluent is used for irrigation.



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 30/08/2022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000141678/CR/2208001529

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 26/1, 197/B,198/A, Pravaranagar Loni,
 Tal. - Rahata, Dist. - Ahmednagar.



Sub: Renewal of consent for 60 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000074545/CR-2001002024 dated 30.01.2020.
 2: Minutes of 6th CAC meeting held on 30.08.2022

Your application No.MPCB-CONSENT-0000141678 Dated 20.06.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2023
2. The capital investment of the project is Rs.138.553 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Distillery	1800	KL/M
2	Country Liquir	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	7000	KL/M
5	Trichloro Ethanol	30	KL/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	720	As per Schedule-I	Bio-digester followed by RO followed by MEE followed by Bio-composting.
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. **Conditions under Air (P & CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Steam being taken from co-gen boiler	NA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No.	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No.	Category No./Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 6th Consent Appraisal Committee Meeting held on 30.08.2022.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. Industry shall submit bank guarantee of Rs. 25 lakh towards O & M of pollution control system and compliance of consent conditions.

14. This Consent is issued subject to an order passed or may be passed by Hon'able (NGT) in application no. 143/2017.
15. Industry shall shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022 submitted by the Industry,



Ashok Shingare

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35a19507

Signed by: Ashok Shingare
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-08-30 17:07:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	277106.00	MPCB-DR-12724	23/06/2022	RTGS
2	50000.00	MPCB-DR-14128	30/08/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provided compressive treatment for spent wash by providing Bio-digester followed by RO followed by MEE followed by Bio-composting.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period:	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2023	28.02.2024

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney/(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 04/01/2024

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000178219/CR/2401000553

To,
 M/s. Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 Gut no. 26/1, 197/B,198/A, Pravaranagar Loni,
 Tal. - Rahata, Dist. - Ahmednagar.



Sub: Renewal of consent for 60 KLPD molasses base distillery unit, under
 RED category.

Ref:

1. Earlier consent granted vide no. Format1.0/CAC/UAN
 No.MPCBCONSENT-0000141678/CR/2208001529 dated 30.08.2022.
2. Minutes of CAC meeting held on 06.11.2024
3. Environmental Clearance issued vide no. EC22A022MH148441, IA-
 J-11011/251/2021-IA-II(I), dtd. 28.11.2022

Your application No.MPCB-CONSENT-0000178219 Dated 04.08.2023

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2024
2. The capital investment of the project is Rs.135.54 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Distillery	1800	KL/M
2	Country Liquir	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	7000	KL/M
5	Trichloro Ethanol	30	KL/M

16. PP shall comply with Corporate Responsibility for Environmental Protection (CREP) guidelines by CPCB and discard all kaccha lagoons.
17. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
18. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
19. Industry shall comply with the orders / judgements passed or being passed by Hon'ble Hon'ble NGT in matter of application vide No.143/2017.
20. Industry shall comply with Environmental Clearance issued vide no. EC22A022MH148441, IA-J-11011/251/2021-IA-II(I), dtd. 28.11.2022.
21. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, operation & maintenance of pollution control systems and to achieve consented prescribed standards.



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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-04 20:05:27 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	271086.80	MPCB-DR-20762	24/08/2023	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provided compressive treatment for spent wash by providing Bio-digester followed by RO followed by MEE followed by Bio-composting.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.
- D] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
Limiting concentration in mg/l except pH		
1.	pH.	6.5-8.5.
2.	Colour and Odour.	Absent.
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

- ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.
- iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.

- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.

- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.

- iii. Composted material shall meet the following specifications—

Moisture	30 to 35%
C/N	Below 17
Nitrogen	1.5 to 2%
Phosphorous	1.5 to 2%
Potassium	3 to 4%

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from existing co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	:	Not to exceed	150 mg/Nm ³	:
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	720	As per Schedule-I	Bio-digester followed by RO followed by MEE followed by Bio-composting.
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Steam being taken from existing co-gen boiler	NA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 06.11.2023.
11. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. This is without prejudice to any other permission required under any of the laws, by-laws or regulation in force.
14. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP / pollution control systems as preventive measures.
15. Industry shall shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022 submitted by the Industry.

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Signed by: Dr.Avinash Dhakne
 Member Secretary
 For and on be'alf of,
 Maharashtra Pollution Control Board
 ms@mpcb.gov.in
 2024-01-04 20:05:27 IST

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5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

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5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from existing co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

- Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
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- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	:	Not to exceed	150 mg/Nm ³	:
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- The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
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- Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days/To be extended	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.08.2024	28.02.2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

1185



raghunath mahabal <adv.rbmahabal@gmail.com>

NGT OA 143/2017 (WZ) Kushabapu Rangnath Pawar Vs Padmashree Dr. Vitthalrao Vikhe Patil SSK: R-1 : Submission PAST CONSENT HISTORY RECORD

1 message

raghunath mahabal <adv.rbmahabal@gmail.com>

1 February 2024 at 09:58

To: National Green Tribunal Pune <ngt-pune@gov.in>, "Adv. Vilas Jadhav" <vilasajadhav@gmail.com>, Aniruddha Kulkarni <aniruddha1488@gmail.com>, Kaushik Kulkarni <kaushikakulkarni@gmail.com>

Cc: "Adv. Asim Sarode" <asim.human@gmail.com>, Raghunath Mahabal <mahabal60@gmail.com>, Adv Sachin S Gore 7350212877 <ssgore2005@gmail.com>, Dadasaheb Pawar <dadasaheb.pawar5511@gmail.com>

To: The Hon'ble Registrar, NGT WZ Pune

cc: All other Respondents as per above email IDs

We are pleased to circulate the enclosed documents.

These documents are also uploaded to the NGT website, with payment of fees.

Regards

Dhananjay Chavan 7038383654Office of: **R.B.Mahabal रघुनाथ भालचंद्र महाबळ 74.0011.6222****mahabal60@gmail.com****Advocate** BE (Mech.), ME (Ind.Management) VJTI Mumbai, LL.M., FIE, Chartered Engineer, Arbitrator IIE, NABET Accredited EC & FAEB 202, Chandravijay, Phule Road, Mulund East, Mumbai-400081. [https://maps.](https://maps.app.goo.gl/2GS4bQgsD5TTgLoQ6)[app.goo.gl/2GS4bQgsD5TTgLoQ6](https://maps.app.goo.gl/2GS4bQgsD5TTgLoQ6)**2 attachments****2024-01-31 R-1 Vikhe SSK Submission PAST CONSENT HISTORY RECORD.pdf**

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**2024-01-31 R-1 Vikhe SSK Submission PAST CONSENT HISTORY RECORD_ NGT submission receipt.pdf**

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